

Reserved on : 22.04.2026

Pronounced on : 05.08.2026

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 05TH DAY OF AUGUST, 2026

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

CRIMINAL PETITION No.3533 OF 2025

C/W

CRIMINAL PETITION No.1199 OF 2025

CRIMINAL PETITION No.2880 OF 2025

CRIMINAL PETITION No.4149 OF 2025

IN CRIMINAL PETITION No.3533 OF 2025

BETWEEN:

ABDUL SATHAR
S/O BAVA BEARY
AGED ABOUT 48 YEARS
R/AT: NO.4-132/1, 4TH BLOCK,
BOLLAJE, KATIPALLA, MANGALURU TALUK
D.K. DISTRICT – 575 030.

... PETITIONER

(BY SRI SANDESH J. COUTA, SR.ADVOCATE A/W
SRI LETHIF B., ADVOCATE)

AND:

1 . THE STATE OF KARNATAKA
BY KAVOOR POLICE STATION,
D.K.DISTRICT,
REPRESENTED BY SPP,
HIGH COURT BUILDING,

Digitally
signed by
PADMAVATHI
B K

Location: High
Court of
Karnataka

BENGALURU – 560 001.

2 . HYDER ALI,
S/O B.M.AHAMAD BAVA,
AGED ABOUT 52 YEARS,
R/AT:FLAT NO.1904,
ABHIMAN HILLS,
LIGHT HOUSE HILL ROAD,
MANGALURU,
D.K.DISTRICT – 575 003.

... RESPONDENTS

(BY SRI S.BALAKRISHNAN, SPL.PP FOR R-1;
R-2 SERVED, UNREPRESENTED)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 528 OF B.N.S.S., PRAYING TO QUASH THE ENTIRE PROCEEDINGS IN C.C.NO.67/2025 FOR THE OFFENCE P/U/S 308(2), 308(5), 352, 351(2), 108 AND 190 ON THE FILE OF J.M.F.C III COURT, MANGALURU OF KAVOOR P.S. WHICH IS PRODUCED AT ANNEXURE-A.

IN CRIMINAL PETITION No.1199 OF 2025

BETWEEN:

MR.KHALANDER SHAFI
S/O LATE ISMAIL,
AGED ABOUT 40 YEARS
R/AT: DO.NO.1-140/12
NANDAVARA HOUSE
SAJIPA MUNNOORU VILLAGE,
BANTWAL TALUK
D.K.DISTRICT.

... PETITIONER

(BY SRI ABHISHEK MARLA M.J., ADVOCATE)

AND:

1 . STATE OF KARNATAKA
 BY KAVOOR POLICE STATION,
 MANGALURU D.K
 REPRESENTED BY
 STATE PUBLIC PROSECUTOR,
 HIGH COURT OF KARNATAKA
 BENGALURU – 560 001.

2 . MR. HYDER ALI
 AGED ABOUT 52 YEARS,
 S/O B.M.AHMED BHAVA
 R/AT: FLAT NO. 1904
 ABHIMAN HILLS,
 LIGHT HOUSE HILL ROAD,
 MANGALURU – 575 002.

... RESPONDENTS

(BY SRI S.BALAKRISHNAN, SPL.PP FOR R-1;
 R-2 SERVED, UNREPRESENTED.)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 528 OF B.N.S.S., PRAYING TO QUASH THE ENTIRE PROCEEDINGS AGAINST THE PETITIONER (ACCUSED NO.4) PENDING BEFORE THE JMFC-III COURT, MANGALURU IN C.C.NO.67/2025 FOR THE OFFENCES P/U/S 308(2), 308(5), 352, 351(2), 50, 54, 61(2), 140(2), 108 R/W SEC.190 OF BNS 2023.

IN CRIMINAL PETITION No.2880 OF 2025**BETWEEN:**

MOHAMMED SIRAJ SALAM
 AGED ABOUT 46 YEARS
 S/O.B.K.IJJABBA,
 R/AT: D.NO.327/7,
 BADRIYA JUMMA MASJID ROAD,
 7TH BLOCK, KRISHNAPURA,

SURATHKAL, MANGALURU
D.K. DISTRICT – 575 015.

... PETITIONER

(BY SRI NISHIT KUMAR SHETTY, ADVOCATE)

AND:

1 . STATE OF KARNATAKA
BY SHO KAVOOR POLICE STATION,
MANGALURU, D.K DISTRICT,
REPRESENTED BY
STATE PUBLIC PROSECUTOR,
HIGH COURT BUILDING,
BENGALURU – 560 001.

2 . HYDER ALI,
AGED ABOUT 52 YEARS,
S/O B.M.AHMED BAVA,
R/AT: FLAT NO. 1904,
ABHIMAN HILLS,
LIGHT HOUSE HILL ROAD,
MANGALURU, D.K. – 575 003.

... RESPONDENTS

(BY SRI S.BALAKRISHNAN, SPL.PP FOR R-1;
R-2 SERVED, UNREPRESENTED)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 528 OF B.N.S.S., PRAYING TO ALLOW THE PETITION QUASH THE ENTIRE PROCEEDINGS AGAINST THE PETITIONER IN CC.NO.67/2025 (CRIME NO.150/2024 OF KAVOOR POLICE STATION) PENDING ON THE FILE OF JMFC (III COURT), MANGALORE, D.K. DISTRICT FOR THE OFFENCE PUNISHABLE UNDER SECTIONS 308(2), 308(5), 352, 351(2), 50, 54, 61(2), 140(2), 108 R/W 190 OF BNS, 2023.

IN CRIMINAL PETITION No.4149 OF 2025

BETWEEN:

MOHAMMAD MUSTAFA @
FALCON MUSTAFA
S/O B.H.IDDINABBA
AGED ABOUT 50 YEARS
R/AT: D/NO. 7-44B, 7TH BLOCK,
KRISHNAPURA, MANGALURU TALUK
D.K.DISTRICT – 575 014.

... PETITIONER

(BY SRI IMTIAZ B., ADVOCATE)

AND:

1 . THE STATE OF KARNATAKA
REPRESENTED BY SPP
HIGH COURT BUILDING
BENGALURU – 01.

2 . HYDAR ALI
S/O BM AHMMED BAVA
AGED ABOUT 52 YEARS,
R/AT: FLAT NO. 1904, ABHIMAN HILLS,
LIGHT HOUSE, HILL ROAD,
MANGALURU, D.K.DISTRICT – 575 014.

... RESPONDENTS

(BY SRI S.BALAKRISHNAN, SPL.PP FOR R-1;
R-2 SERVED, UNREPRESENTED)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 528 OF
B.N.S.S., PRAYING TO QUASH THE ENTIRE PROCEEDINGS IN C.C
NO.67/2025 FOR THE O/P/U/S 50, 60(2), 108 R/W 190 ON THE
FILE OF JMFC III COURT, MANGALORE OF KAVOOR POLICE
STATION.

THESE CRIMINAL PETITIONS HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 22.04.2026, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

CORAM: **THE HON'BLE MR JUSTICE M.NAGAPRASANNA**

CAV ORDER

These petitions are preferred by the petitioners in different criminal petitions, who are accused Nos.1 to 6 in crime No.150 of 2024, which is now pending in C.C.No.67/2025, before the learned JMFC III Court, Mangaluru, for the offences punishable under Sections 308(2), 308(5), 352, 351(2), 50, 54, 61(2), 140(2), 108 r/w. 190 of the BNS.

2. Facts, in brief averred in one of the petitions *viz.* Crl.P.No.3533 of 2025, which are common in other petitions, are as follows: -

The 2nd respondent, one Hyder Ali is the informant. It is alleged that he had suspected that his brother – Mamtaz has committed suicide at Kooluru on 06-10-2024, by jumping to the river from a bridge by parking his car near the bridge and that the body was not traced. It is the further allegation that his brother

had received blackmailing calls from the accused – Smt.Rehamath, Abdul Sattar, Shafi, Mustafa, Sohaib and Siraj from July, 2024 and they have extorted huge amount of cash from the deceased. Respondent No.2 – complainant has drawn all of them as accused and sought to take action against those persons. The complaint further narrates that the deceased Mamtaz, a social activist, had gained name and fame in the locality. The deceased was the head of the religious institution and in order to tarnish his image, the accused are alleged to have conspired together and due to political rivalry made allegations that the deceased was having illicit relationship with a lady by name Rehamath and the said rumor was circulating in the locality, apart from the fact that the accused had demanded money of upto ₹50/- lakhs from the deceased. The said transaction is also narrated in the complaint that the accused who had demanded the amount of ₹50/- lakhs had received a cheque for ₹25/- lakhs, which was encashed by one of the accused. Before commission of the suicide, the brother of the complainant is said to have sent a voice message to all the accused making them responsible for his death and the voice message further recorded that the accused must be punished for spreading false rumors of

him having illicit relationship with the lady and on that pretext demanding money, which led to commission of suicide. Based on the aforesaid fulcrum of the complaint, a crime in Crime No.150 of 2024 comes to be registered for the offences punishable as afore-quoted against these accused. Investigation ensues. The police complete the investigation by recording the statement of the complainant/brother of the deceased and sending the voice message for forensic examination. Then they have filed different charge sheets in these cases. Filing of the charge sheets have driven these petitioners to this Court calling in question filing of the charge sheets and drawing them as accused.

3. Heard Sri Sandesh J. Chouta, learned senior counsel appearing for the petitioner in Criminal Petition No.3533 of 2025; Sri Abhishek Marla M.J, learned counsel appearing for the petitioner in Criminal Petition No.1199 of 2025; Sri Nishit Kumar Shetty, learned counsel appearing for the petitioner in Criminal Petition No.2880 of 2025; Sri Imtiaz B, learned counsel appearing for the petitioner in Criminal Petition No.4149 of 2025 and Sri S.Balakrishnan, learned Special Public Prosecutor appearing for

respondent No.1/State in all the cases. Complainant though served, remains unrepresented in all the petitions.

4. The learned senior counsel Sri Sandesh J. Chouta spearheading the submissions would vehemently contend that the facts narrated in the complaint nor the findings in the summaries of the respective charge sheets would indicate any act of these petitioners, which would become the ingredients of abetment to suicide. He would contend that the accused for whom he is appearing *i.e.*, accused No.3 is alleged to have committed the offences punishable under Sections 50, 61, 108, 142 r/w 190 of the BNS. Cognizance is taken for the aforesaid offences. It is his submission that if the role of the petitioner/accused No.3 is seen, it is that accused No.3/Abdul Sathar had lost in the election to the deceased for the post of President of a mosque who was also the President of an educational institution. Therefore, the rivalry between the brother of the complainant and the petitioner was continuously brewing. Accused Nos.2 to 4 had decided to place illicit relationship of accused No.1 with the deceased before prominent leaders of the Society and such conspiracy is said to

have generated these problems. The learned senior counsel submits that let alone accused No.3, none of the accused can be alleged of any wrong doing for it to become an offence under Section 108 of the BNS or any other offence alleged against these petitioners.

5. The learned counsel appearing for other petitions in the respective petitions would toe the lines of the learned senior counsel in submitting that if the role of each of the accused is noticed, it would not make out ingredients of any of the offences alleged against these petitioners. Though the charge sheet so filed is voluminous, there is no warrant to permit trial on such allegations, which do not constitute the ingredients of abetment to suicide or any of the offences alleged.

6. The learned senior counsel would also take this Court through the statements of CWs-1, 11, 37 and 38 all to indicate that there is no act of abetment to suicide or extortion as the case would be. The learned counsel appearing for the respective petitioners in unison would seek quashment of the proceedings.

7. *Per contra*, the learned Special Public Prosecutor Sri S. Balakrishnan would refute the submissions in contending that if this does not make out a case for abetment to suicide no other can. All the accused together have indulged in separate acts which have resulted in the commission of suicide of the brother of the complainant. It is therefore, the learned counsel would submit that it is a matter of trial for the petitioners to come out clean. He would take this Court through the complaint and particular references in the charge sheets of each of the accused to contend that the case at hand is shrouded with seriously disputed questions of fact, all of which need to be thrashed out in a full-blown trial. He would submit that there is no warrant of interference at the hands of this Court in exercise of its jurisdiction under Section 482/528 of the Cr.P.C./BNSS in the case of this nature. He would submit that the Apex Court in plethora of cases has held that when an issue is shrouded with seriously disputed questions of fact, this Court must not lend its protective hand to such accused.

8. The learned counsel appearing for the petitioners again in unison would join issue to contend that there are no ingredients of

the offences so alleged even if this Court would take a microscopic view of the allegations and would seek to place reliance upon several judgments rendered by the Apex Court or this Court as the case would be. They would seek to place reliance upon the following judgments.

- (i) **DAVID D'SOUZA v. STATE OF KARNATAKA** – 2024 SCC OnLine Kar 47.
- (ii) **KUMAR @ SHIVA KUMAR v. STATE OF KARNATAKA** - (2024)19 SCC 308
- (iii) **V.V. SINGARA VELU v. THE STATE OF KARNATAKA** – AIR OnLine (2023) Kar 1470 / CRL.P.3095 OF 2022 Decided on 16.06.2023
- (iv) **AYYUB v. STATE OF U.P.** – (2025) 3 SCC 334.
- (v) **M.ARJUNAN v. STATE** – AIR 2019 SC 43.
- (vi) **SHABBIR HUSSAIN v. STATE OF M.P.** – (2021) 17 SCC 807
- (vii) **PATEL BABUBHAI MANOHARDAS v. STATE OF GUJRAT** - 2025 SCC OnLine SC 503.
- (viii) **MAHENDRA AWASE v. STATE OF M.P.** - AIR 2025 SC 568.
- (ix) **THANGAVEL v. STATE** – 2025 SCC OnLine SC 2933
- (x) **NIPUN ANEJA v. STATE OF U.P.** – 2024 SCC OnLine SC 4091.

- (xi) **MOHIT SINGHAL v. STATE OF UTTARAKHAND –**
(2024) 1 SCC 417
- (xii) **PRAKASH v. STATE OF MAHARASHTRA –**
2024 SCC OnLine SC 3835.
- (xiii) **ABHINAV MOHAN DELKAR v. STATE OF MAHARASHTRA –** 2025 SCC Online SC 1725.
- (xiv) **R.SHASHIREKHA v. STATE OF KARNATAKA –**
2025 SCC OnLine SC 671
- (xv) **YADWINDER SINGH @ SUNNY v. STATE OF PUNJAB –** 2025 SCC OnLine SC 2332.

9. Learned Special Public Prosecutor also would place reliance on certain judgments all of which would bear consideration *qua* their relevance in the course of the order.

10. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

11. The afore-narrated facts are a matter of record and they would not require any iteration. The protagonists of the crime, accused Nos.1 to 6 have different roles to play in the episode, all of which began when the complaint comes to be registered by the

brother of the deceased. Since the entire issue triggered from registration of the complaint, I deem it appropriate to notice the complaint. It reads as follows:

“ರಿಂದ,

ಹೈದರ್ ಆಲಿ (52)
ತಂದೆ: ಬಿ.ಎಂ ಅಹಮ್ಮದ್ ಬಾವ
ವಾಸ: ಫ್ಲಾಟ್ ನಂಬ್ರ: 1904 ಅಭಿಮಾನ್ ಹಿಲ್ಸ್,
ಲೈಟ್ ಹೌಸ್ ಹಿಲ್ ರೋಡ್ ಮಂಗಳೂರು.
ಮೊಬೈಲ್ ನಂಬ್ರ : 9448456555

ರಿಗೆ,

ರಾಣಾಧಿಕಾರಿಗಳು
ಕಾವೂರು ಪೊಲೀಸ್ ಠಾಣೆ
ಕಾವೂರು ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ನಾನು ಮೇಲಿನ ವಿಳಾಸದಲ್ಲಿ ವಾಸವಾಗಿದ್ದೇನೆ. ನನ್ನ ಸಹೋದರ ಬಿ.ಎಂ ಮುಮ್ಮಾಜ್ ಆಲಿ ರವರು ದಿನಾಂಕ: 06.10.2024 ರಂದು ಬೆಳಿಗ್ಗೆ 04-00 ಗಂಟೆಗೆ ಕೂಳೂರು ಬಳಿ ಇರುವ ಸೇತುವೆಯ ಬಳಿ ಕಾರನ್ನು ನಿಲ್ಲಿಸಿ ಆರೋಪಿತರುಗಳ ಪ್ರಚೋದನೆಯಿಂದ ನದಿಗೆ ಹಾರಿ ಆತ್ಮಹತ್ಯೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ಅನುಮಾನವಿದ್ದು ಶವ ದೊರೆತಿರುವುದಿಲ್ಲ. ನನ್ನ ಸಹೋದರನಿಗೆ 2024 ನೇ ಜುಲೈ ತಿಂಗಳಿನಿಂದ ಇಲ್ಲಿಯವರೆಗೆ ಬ್ಲಾಕ್ ಮೇಲ್ ಮಾಡಿ ನಿರಂತರ ಬೆದರಿಸಿ ಲಕ್ಷಾಂತರ ರೂಪಾಯಿ ಹಣವನ್ನು ಕಿತ್ತುಕೊಂಡು ಮತ್ತಷ್ಟು ಹಣಕ್ಕೆ ಬೆದರಿಕೆ ನೀಡಿದ ಆರೋಪಿಗಳಾದ 1) ಶ್ರೀಮತಿ ರೆಹಮತ್ ಮೊಬೈಲ್ ನಂಬ್ರ: 8660557538 ಮತ್ತು 9036602555 2) ಅಬ್ದುಲ್ ಸತ್ತಾರ್ ಮೊಬೈಲ್ ನಂಬ್ರ: 9845026398 3) ಶಾಫಿ (ಮರಳು ವ್ಯಾಪಾರಿ) 4) ಮುಸ್ತಫಾ ಮೊಬೈಲ್ ನಂಬ್ರ: 9482516661 5) ಶೋಯಬ್ ಮೊಬೈಲ್ ನಂಬ್ರ: 7483321172 6) ಸಿರಾಜ್ (ಅಬ್ದುಲ್ ಸತ್ತಾರ್ ಕಾರು ಚಾಲಕ) ಇವರುಗಳ ವಿರುದ್ಧ ಕ್ರಮ ಜರುಗಿಸಲು ದೂರು.

ನನ್ನ ಸಹೋದರ ಮುಮ್ಮಾಜ್ ನು ಅತ್ಯಂತ ಗೌರವಾನ್ವಿತ ವ್ಯಕ್ತಿಯಾಗಿದ್ದು, ಕಳೆದ 30 ವರ್ಷಗಳಿಂದ ಸಾರ್ವಜನಿಕ ಜೀವನದಲ್ಲಿ ಸಕ್ರಿಯವಾಗಿದ್ದು, ಸಮಾಜ ಸೇವೆ ಮತ್ತು ಶೈಕ್ಷಣಿಕ ಕ್ಷೇತ್ರದಲ್ಲಿ ಸಾಕಷ್ಟು ಹೆಸರು ಮಾಡಿರುತ್ತಾರೆ. ಇದಲ್ಲದೇ ಹಲವು ಧಾರ್ಮಿಕ ಸಂಸ್ಥೆಗಳ ಮುಖ್ಯಸ್ಥರಾಗಿದ್ದು, **ಅವರ**

ಪ್ರಸಿದ್ಧಿಯನ್ನು ಹಾಳು ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ಆರೋಪಿತರುಗಳೆಲ್ಲ ಸಮಾನ ಉದ್ದೇಶಿತರಾಗಿ ಸೇರಿಕೊಂಡು ಷಡ್ಯಂತ್ರವನ್ನು ರೂಪಿಸಿರುತ್ತಾರೆ. ಸತ್ತಾರ ಎಂಬವನು ನನ್ನ ಅಣ್ಣನ ರಾಜಕೀಯ ವಿರೋಧಿಯಾಗಿದ್ದು, ಆತನನ್ನು ಮುಗಿಸಬೇಕೆಂದು ರೆಹಮತ್ ರವರೊಂದಿಗೆ ಮೇಲೆ ತಿಳಿಸಿದವರು ಸೇರಿ ಸಂಚನ್ನು ರೂಪಿಸಿದ್ದಾರೆ. ಅಲ್ಲದೇ ಹಲವು ಬಾರಿ ದೈಹಿಕವಾಗಿ ಹಲ್ಲೆಯನ್ನು ಮಾಡಿರುವ ಬಗ್ಗೆ ನನ್ನಲ್ಲಿ ಮಾತನಾಡುವ ಸಮಯ ನನ್ನ ಅಣ್ಣ ನನ್ನಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ರೆಹಮತ್ ಎಂಬಾಕೆಯು ನನ್ನ ಅಣ್ಣನೊಂದಿಗೆ ಅಕ್ರಮ ಸಂಬಂಧ ಇದೆ ಎಂದು ಸುಳ್ಳು ಪ್ರಚಾರವನ್ನು ಮಾಡಿ ಹೆಸರನ್ನು ಹಾಳು ಮಾಡುತ್ತೇನೆ ಎಂದು ಹೆದರಿಸಿ ಈಗಾಗಲೇ 50 ಲಕ್ಷಕ್ಕಿಂತಲು ಅಧಿಕ ಮೊತ್ತವನ್ನು ಪಡೆದಿರುವ ವಿಚಾರ ನನಗೆ ತಿಳಿದಿದ್ದು, ಇದಲ್ಲದೇ 25 ಲಕ್ಷ ರೂ ನ ಚೆಕ್ ನ್ನು ಬೆದರಿಸಿ ಬ್ಲಾಕ್ ಮೇಲ್ ಮಾಡಿ ಪಡೆದು ಎನ್ ಕ್ಯಾಶಮೆಂಟ್ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ. ಅಲ್ಲದೇ ಇನ್ನೂ 50 ಲಕ್ಷ ಹಣವನ್ನು ಕೊಡಬೇಕೆಂದು ಆರೋಪಿಗಳು ನಿರಂತರ ಬೆದರಿಕೆ ಹಾಕಿದ ವಿಚಾರವನ್ನು ಸಹ ನನ್ನಲ್ಲಿ ನನ್ನ ಅಣ್ಣ ಮುಮ್ಮಾಜ್ ತಿಳಿಸಿರುತ್ತಾರೆ. ನನ್ನ ಅಣ್ಣನ ಮನೆಯವರಿಗೂ ಇದೇ ರೀತಿ ಬೆದರಿಕೆ ಹಾಕಿರುವ ವಿಚಾರ ಈಗ ನನಗೆ ತಿಳಿದುಬಂದಿರುತ್ತದೆ.

ನನ್ನ ಅಣ್ಣ ಕಾಣೆಯಾಗುವ ಮೊದಲು ಮೇಲೆ ತಿಳಿಸಿದ ಆರೋಪಿಗಳು ಆತನ ಸಾವಿಗೆ ಕಾರಣರಾಗಿರುತ್ತಾರೆ. ಮತ್ತು ಅವರನ್ನು ಶಿಕ್ಷಿಸಬೇಕು ಎಂದು ಈ ದಿನ ದಿನಾಂಕ: 06.10.2024 ರಂದು ಬೆಳಿಗ್ಗೆ 03-30 ಗಂಟೆಗೆ ವಾಯಿಸ್ ಮೇಸೆಜ್ ರೆಕಾರ್ಡ್ ಮಾಡಿದ ಹೇಳಿಕೆಯನ್ನು ನನ್ನ ಮೊಬೈಲ್ ನ ವಾಟ್ಸಾಪ್ ಗೆ ಕಳುಹಿಸಿದ್ದು, ಇದನ್ನು ನಾನು ಕೂಳೂರಿನಲ್ಲಿ ನನ್ನ ಅಣ್ಣನ ಕಾರು ನಿಲ್ಲಿಸಿದ ಸ್ಥಳದಲ್ಲಿ ಅಣ್ಣನನ್ನು ಹುಡುಕಾಡುತ್ತಿರುವಾಗ ನನ್ನ ಮೊಬೈಲ್ ನಲ್ಲಿ ಬೆಳಿಗ್ಗೆ ಸುಮಾರು 11-00 ಗಂಟೆಗೆ ನೋಡಿರುತ್ತೇನೆ.

ಆದುದರಿಂದ ನನ್ನ ಅಣ್ಣ ಮುಮ್ಮಾಜ್ ನಿಗೆ ಅಕ್ರಮ ಸಂಬಂಧದ ಬಗ್ಗೆ ಅಪ ಪ್ರಚಾರ ಮಾಡುವುದಾಗಿ ಬೆದರಿಸಿ ದಿನ ನಿತ್ಯ ಹಣಕ್ಕಾಗಿ ಬ್ಲಾಕ್ ಮೇಲ್ ಮಾಡಿ ನಿರಂತರ ಕಿರುಕುಳ ನೀಡಿ ಹಣವನ್ನು ನೀಡದಿದ್ದರೆ ಕೊಲೆ ಮಾಡುವುದಾಗಿ ಭಯವನ್ನುಂಟು ಮಾಡಿ ಬಲವಂತವಾಗಿ ಹಣವನ್ನು ಪಡೆದುಕೊಂಡು ಸಮಾಜದಲ್ಲಿ ಆತನು ಜೀವನ ಮಾಡದಂತಹ ವಾತಾವರಣವನ್ನು ಸೃಷ್ಟಿಸಿ ಆತ್ಮಹತ್ಯೆ ಮಾಡಿಕೊಳ್ಳುವಂತೆ ಪ್ರಚೋದನೆ ನೀಡಿದ ಆರೋಪಿತರುಗಳ ವಿರುದ್ಧ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಈ ಮೂಲಕ ತಮ್ಮಲ್ಲಿ ವಿನಂತಿಸುತ್ತೇನೆ.

ಇದರೊಂದಿಗೆ ವಾಟ್ಸಾಪ್ ನಲ್ಲಿ ಕಳುಹಿಸಿದ ವಾಯಿಸ್ ಮೇಸೆಜ್ ಗಳನ್ನು ಪೆನ್ ಡ್ರೈವ್ ನಲ್ಲಿ ಕಾಪಿ ಮಾಡಿ ಹಾಜರುಪಡಿಸಿರುತ್ತೇನೆ.”

(Emphasis added)

The allegations in the complaint are already narrated. The police then conduct investigation and file the charge sheet as

obtaining under Section 193 of the BNSS. The summary of the charge sheet as obtaining under Column No.17 reads as follows:

“ಮಂಗಳೂರು ನಗರ ಕಾವೂರು ಪೊಲೀಸ್ ಠಾಣಾ ಅ.ಕ್ರ 150/2024.

ಕಲಂ: 308(2), 308(5), 352, 351(2), 61(2), 50, 54, 140(2), 108 ಜೊತೆಗೆ 190 ಬಿ ಎನ್.ಎಸ್

ದೋಷಾರೋಪಣಾ ಪತ್ರದ ಕಾಲಂ: 17 ರ ಮುಂದುವರಿಕೆ

ಈ ದೋಷಾರೋಪಣಾ ಪತ್ರದ ಕಾಲಂ 12 ರಲ್ಲಿಯ ದ.ಕ ಜಿಲ್ಲೆಯ ಮಂಗಳೂರು ತಾಲೂಕಿನ ಕೃಷ್ಣಾಪುರ ಗ್ರಾಮದ ಸಾಮಾನ್ಯ ರಹವಾಸಿಗಳಾಗಿರುವ ಆಪಾದಿತರುಗಳಾದ ಎ-1, ಎ-2, ಎ-3, ಎ-5, ಮತ್ತು ಎ-6 ನೇಯವರು ಮತ್ತು ಬಂಟ್ವಾಳ ತಾಲೂಕು ಪಾಣೆ ಮಂಗಳೂರು ಗ್ರಾಮದ ನಂದಾವರದ ರಹವಾಸಿಯಾದ ಎ-4 ನೇಯವರು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಕೃಷ್ಣಾಪುರ ಗ್ರಾಮದ ರಹವಾಸಿಯಾದ ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿಯ ಕಮಿಟಿಯ ಅಧ್ಯಕ್ಷ ಹಾಗೂ ಮಂಗಳೂರಿನ ವಿವಿಧ ಮುಸ್ಲಿಂ ಸಂಘ-ಸಂಸ್ಥೆಗಳ ಪದಾಧಿಕಾರಿಯಾದ ಸಮಾಜದಲ್ಲಿ ಗೌರವಯುತ ವ್ಯಕ್ತಿಯಾಗಿರುವ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರನ್ನು ಗುರಿಯಾಗಿರಿಸಿಕೊಂಡು ಪ್ರಕರಣದ ಆಪಾದಿತರಾದ 1 ಮತ್ತು 2 ನೇ ಯವರು 2022 ರ ಜನವರಿ ತಿಂಗಳಿನಲ್ಲಿ ತಮ್ಮ ಮಕ್ಕಳನ್ನು ಕೃಷ್ಣಾಪುರದ ಜೆಹರುತ್ತಲ್ ಇಸ್ಲಾಂ ಎಂಬ ಪೂರ್ವ ಪ್ರಾಥಮಿಕ ಶಾಲೆ ಮುಚ್ಚಿದ ಕಾರಣ, ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು ಅಧ್ಯಕ್ಷರಾಗಿದ್ದಂತಹ ಮಿಸ್ಸಾಹ್ ಎಜುಕೇಷನ್ ಪೌಂಡೇಶನ್ ನ ಪೂರ್ವ ಪ್ರಾಥಮಿಕ ಶಾಲೆಗೆ ತಮ್ಮ ಮಕ್ಕಳನ್ನು ಸೇರಿಸಲು ಸಂಪರ್ಕಿಸಿ, ಸಂಪರ್ಕಕ್ಕೆ ಬಂದ ಬಳಿಕ ಪ್ರಕರಣದ 1ನೇ ಆರೋಪಿತ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಕಡೆಗೆ ಆಕರ್ಷಿತಳಾಗಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಶ್ರೀಮಂತ ಕುಟುಂಬದವರು ಎನ್ನುವುದನ್ನು ತಿಳಿದುಕೊಂಡು ಎರಡನೇ ಆರೋಪಿತನ ದುಷ್ಕರಣೆಯಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರನ್ನು ಲೈಂಗಿಕವಾಗಿ ಮರಳು ಮಾಡಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಂದ ಮಾರ್ಚ್ 27, 2022 ರಿಂದ ತನ್ನ ಖಾತೆಗೆ ಹಣವನ್ನು ವರ್ಗಾಯಿಸಿಕೊಳ್ಳಲು ಆರಂಭಿಸಿದ್ದು, ಇನ್ನೂ ಹೆಚ್ಚಿನ ಹಣವನ್ನು ದೊಡ್ಡ ಪ್ರಮಾಣದಲ್ಲಿ ಸುಲಿಗೆ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ಹಾಗೂ ಸ್ವಿರಾಸ್ತಿಯನ್ನು ಹೊಂದುವ ಹಾಗೂ ಐಶಾರಾಮಿ ಜೀವನವನ್ನು ನಡೆಸುವ ದುರುದ್ದೇಶದಿಂದ ಮಂಗಳೂರಿನ ಕುಲಶೇಖರ ಎಂಬಲ್ಲಿರುವ ವಿಶ್ವಾಸ್ ಹೆರಿಟೇಜ್ ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ಕಟ್ಟಡದಲ್ಲಿ ಫ್ಲಾಟ್ ಸಂಖ್ಯೆ 1110 ನೇಯದರಲ್ಲಿ ಚಾ.ಸಾ 50 ರವರಿಂದ ಬಾಡಿಗೆ ಮನೆ ಪಡೆದುಕೊಂಡು ದಿನಾಂಕ: 13-04-2022 ರಿಂದ ವಾಸ್ತವ್ಯ ಹೂಡಿ ತಿಂಗಳಿಗೆ 13000/- ರೂ ಹಣವನ್ನು 2ನೇ ಆಪಾದಿತನ ಬ್ಯಾಂಕ್ ಖಾತೆಯ ಮುಖಾಂತರ ಮನೆಯ ಮಾಲೀಕರಿಗೆ ತಿಂಗಳಿಗೆ ಬಾಡಿಗೆಯನ್ನು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಂದ ಕೊಡಿಸುತ್ತಾ ಲೈಂಗಿಕವಾಗಿ ದೈಹಿಕ ಸಂಪರ್ಕವನ್ನು ಆರಂಭಿಸಿದ್ದು, ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಗೆ ತಿಳಿಯದಂತೆ 2 ನೇ ಆಪಾದಿತನ ದುಷ್ಕರಣೆಯಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿ ಹಾಗೂ 1ನೇ ಆಪಾದಿತ ಜೊತೆಯಾಗಿದ್ದ ಸಮಯ ಅವಳ ಮೊಬೈಲ್ ನಲ್ಲಿ ಫೋಟೋ ಮತ್ತು ವಿಡಿಯೋಗಳನ್ನು ತಾನೇ ರೆಕಾರ್ಡ್ ಮಾಡಿಕೊಂಡು ಮುಮ್ಮಾಜ್ ಅಲಿಯೊಂದಿಗೆ ಹೆಚ್ಚಿನ ಆತ್ಮೀಯತೆ ಸಂಪರ್ಕವನ್ನು ಮುಂದುವರಿಸಿ ಅವರಿಗೆ ತಿಳಿಯದಂತೆ ಅವರ ಮೊಬೈಲ್ ನಲ್ಲಿದ್ದ ಫೆವರೇಟ್ ಕಾಂಟಾಕ್ಟ್ ಗಳನ್ನು ಹಾಗೂ ಕುಟುಂಬಿಕರ ಮಾಹಿತಿಗಳನ್ನು ತಿಳಿದುಕೊಂಡು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಬ್ಯಾಂಕ್ ಖಾತೆಗಳ ಮೂಲಕ ತನ್ನ ಹಾಗೂ 2ನೇ ಆಪಾದಿತನ ಬ್ಯಾಂಕ್ ಖಾತೆಗಳಿಗೆ ಹಣವನ್ನು ವರ್ಗಾಯಿಸಿಕೊಂಡಿರುತ್ತಾಳೆ.

1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತರುಗಳು ಸಮಾನ ಉದ್ದೇಶದಿಂದ ಪರಸ್ಪರ ಒಳಸಂಚು ನಡೆಸಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರನ್ನು ಬೆದರಿಸಿ ಯಾ ಬಲಾದ ಹಣದ ಮೂಲಕ ಸ್ವಂತ ಫ್ಲಾಟ್ ಹೊಂದುವ ಉದ್ದೇಶದಿಂದ ಹಾಗೂ ಇನ್ನೂ ಹೆಚ್ಚಿನ ರೀತಿಯಲ್ಲಿ ಹಣವನ್ನು ಸುಲಿಗೆ ಮಾಡಲು ಉದ್ದೇಶಿಸಿ 1ನೇ ಆಪಾದಿತೆಯು 2ನೇ ಆಪಾದಿತನಿಂದ ಗರ್ಭವತಿಯಾಗಿದ್ದರೂ ಈ ಗರ್ಭವು ಮುಮ್ಮಾಜ್ ಅಲಿಯ ದೇಹಸಂಪರ್ಕದಿಂದ ಬಂದದ್ದೆಂದು ಬೆದರಿಸಿ ಈ ಕುರಿತು 2ನೇ ಆಪಾದಿತನಿಗೆ ಸಂಶಯ ಉಂಟಾಗಿದೆ ಎಂದು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರನ್ನು ಬ್ಲಾಕ್ ಮೇಲ್ ಮಾಡಿ ಬೆದರಿಸಿ 2ನೇ ಆಪಾದಿತನ ಸಮಾಧಾನಕ್ಕಾಗಿ ಉಮ್ಮಾ ಯಾತ್ರೆಗೆ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಖರ್ಚಿನಲ್ಲಿಯೇ ಹೋಗಿ ಬಂದಿದ್ದು ಬಳಿಕ ಅದೇ ಕಾರಣವನ್ನು ಮುಂದಿಟ್ಟುಕೊಂಡು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಸಹೋದರರ ಒಡೆತನದ ಡೆಲ್ಟಾ ಕಂಪನಿಯ ಹೆಸರಿನಲ್ಲಿ ಹೊಸ ಸ್ಯಾಮ್ ಸಂಗ್ ಮೊಬೈಲ್ ಫೋನ್ ನ್ನು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಂದಲೇ ಪಡೆದುಕೊಂಡಿರುತ್ತಾಳೆ.

ದಿನಾಂಕ: 08-06-2023 ರಂದು 1 ನೇ ಆಪಾದಿತೆಯು ಗಂಡು ಮಗುವಿಗೆ ಜನ್ಮ ನೀಡಿದ್ದು, ಆ ನಂತರದಲ್ಲಿ ಮಗುವಿನ ವಿಚಾರವನ್ನು ಮುಂದಿಟ್ಟುಕೊಂಡು ತನ್ನ ಹಾಗೂ ಮಗುವಿನ ವಾಸ್ತವ್ಯಕ್ಕೆ ಸ್ವಂತ ಫ್ಲಾಟ್ ಖರೀದಿಸಿಕೊಡಬೇಕೆಂದು ಎಳೆಗೂಸನ್ನು ತೋರಿಸಿ ಬ್ಲಾಕ್ ಮೇಲ್ ಮಾಡಲು ಆರಂಭಿಸಿದ ಬಳಿಕ 1 ನೇ ಆಪಾದಿತೆಯನ್ನು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು ಭಯದಿಂದ ದೂರಮಾಡಲು ಪ್ರಯತ್ನಿಸಿದಾಗ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತರು ಸೇರಿಕೊಂಡು ಮೃತ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಸ್ನೇಹಿತರಿಗೆ ಕರೆಮಾಡಿ ಉದ್ದೇಶ ಪೂರ್ವಕವಾಗಿ ಅವರಲ್ಲಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರನ್ನು ವಿಚಾರಿಸಲಾರಂಭಿಸಿದ್ದು, ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಪತ್ನಿ, ಮಕ್ಕಳು, ಅಣ್ಣ ತಮ್ಮಂದಿರು, ಕುಟುಂಬದವರು ಹಾಗೂ ಅವರ ದೌರ್ಬಲ್ಯದ ಅಂಶಗಳನ್ನು ತಿಳಿದುಕೊಂಡು ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಮನೆಯ ಬಳಿ, ಕಛೇರಿಯ ಬಳಿ, ಹೋಗಿ ಅವರನ್ನು ಬ್ಲಾಕ್ ಮೇಲ್ ಮಾಡಿ ಭಯ ಬೀಳಿಸಿ ಅವರ ಸ್ನೇಹಿತರು ಹಾಗೂ ಇತರರಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು ಇರುವ ಸ್ಥಳವನ್ನು ಪತ್ತೆ ಹಚ್ಚುವ ಪ್ರಯತ್ನ ಆರಂಭಿಸಿದ್ದು, ಇದರಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು ಮರ್ಯಾದೆಯ ಉಳಿಯುವಿಗಾಗಿ 1 ನೇ ಆಪಾದಿತೆಯು ಹೇಳಿದಂತೆ ವಿಶ್ವಾಸ್ ಹರಿಟೇಜ್ ಕಟ್ಟಡದ 1003 ನೇ ಸಂಖ್ಯೆಯ ಫ್ಲಾಟ್ ನ್ನು ಚಾ.ಸಾ 44 ನೇಯವರ ಮುಖಾಂತರ 1 ನೇ ಆಪಾದಿತೆ ಮತ್ತು 2 ನೇ ಆಪಾದಿತರು 37 ಲಕ್ಷ ರೂಗಳಿಗೆ ಖರೀದಿ ಮಾಡುವ ವೇಳೆಗೆ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು ಚಾ.ಸಾ 5, ಚಾ.ಸಾ 6 ಮತ್ತು ಚಾ.ಸಾ 10 ನೇಯವರ ಮುಖಾಂತರ ವ್ಯವಹಾರದ ಕುರಿತು ಸಾಲವಾಗಿ ಪಡೆದುಕೊಂಡ ರೂ 11 ಲಕ್ಷಗಳನ್ನು ಚಾ.ಸಾ 44 ನೇ ಯವರಿಗೆ 1 ನೇ ಆಪಾದಿತೆಯ ಬೆದರಿಕೆ ಅಂಜಿ ಪಾವತಿಸಿದ್ದು, ದಿನಾಂಕ: 08-09-2023 ರಂದು ಚಾ.ಸಾ-143 ನೇಯವರ ಕಛೇರಿಯಲ್ಲಿ ಖರೀದಿ ಮಾರಾಟ ಕರಾರು ಪತ್ರಕ್ಕೆ ಸಾಕ್ಷಿ ಸಹಿ ಮಾಡಿದ್ದಾರೆ, ಸದ್ರಿ ಫ್ಲಾಟಿನ ಇಂಟಿರಿಯರ್ ಡಿಸೈನ್ ಗಾಗಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಂದ 8 ಲಕ್ಷ ಹಣವನ್ನು ಖರ್ಚು ಮಾಡಿಸಿ ಚಾ.ಸಾ-2ನೇಯವರ ಹೆಸರಿನಲ್ಲಿ ಗೃಹಪಯೋಗಿ ವಸ್ತುಗಳನ್ನು ಖರೀದಿ ಮಾಡಿಸಿ ತನ್ನ ವಾಸ್ತವ್ಯದ ವಿಳಾಸಕ್ಕೆ ಚಾ.ಸಾ-132, ಚಾ.ಸಾ - 146 ನೇಯವರಿಂದ ಡೆಲಿವರಿ ಪಡೆದುಕೊಂಡಿರುತ್ತಾಳೆ. 1 ಮತ್ತು 2 ನೇ ಆಪಾದಿತರು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಬ್ಯಾಂಕ್ ಖಾತೆಯಿಂದ ಹಣ ಪಡೆಯುವುದನ್ನು ಮುಂದುವರೆಸಿದ್ದು ಮಂಗಳೂರು ನಗರದ ಚಾ.ಸಾ-56 ನೇಯವರ ಬಾಬು ರಾಯಲ್ ಟ್ರೇಡ್ ರೆಸ್ಟೋರೆಂಟ್ ನಿಂದ ಉಣೋಪಚಾರದ ಸೌಲಭ್ಯವನ್ನು ಸಹ ಪಡೆದುಕೊಂಡಿರುತ್ತಾಳೆ. 1ನೇ ಆಪಾದಿತೆಯು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಅರಿವಿಗೆ ಬಾರದಂತೆ ಅವರ ಸ್ನೇಹಿತರ ಮುಖಾಂತರ ಮಾಹಿತಿಯನ್ನು

ಪಡೆದುಕೊಂಡು ಹಿಂಬಾಲಿಸುತ್ತಿದ್ದು ದೂರ ಹೋಗದಂತೆ ಮುಮ್ಮಾಜ್ ಅಲಿ ಮೇಲೆ ನಿಗಾವಿರಿಸಿಕೊಂಡಿದ್ದಳು ದಿನಾಂಕ: 02-12-2023 ರಂದು ಮುಮ್ಮಾಜ್ ಅಲಿ ಯವರ ವತಿಯಿಂದ 1003 ನೇ ಸಂಖ್ಯೆಯ ಫ್ಲಾಟ್ ಗೆ ವಾಸ್ತವ್ಯವನ್ನು ಬದಲಾಯಿಸಿದ್ದು, ತಾನು ತನ್ನ ಸ್ಯಾಮ್ ಸಂಗ್ ಮೊಬೈಲ್ ನಲ್ಲಿರುವ ಆಡಿಯೋ ವಿಡಿಯೋಗಳನ್ನು ಡಿಲೀಟ್ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿ ತನಗೆ ಹೊಸ IPHONE ಮೊಬೈಲ್ ಫೋನ್ ಕೊಡಿಸುವಂತೆ ಬೇಡಿಕೆ ಇಟ್ಟ ಮೇರೆಗೆ ದಿನಾಂಕ 16-02-2024 ರಂದು 1 ನೇ ಆಪಾದಿತೆಯ ಪ್ಲಾಟ್ ಗೆ ಹೊಸ ಮೊಬೈಲ್ ಫೋನ್ ಖರೀದಿ ಮಾಡಿಕೊಂಡು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು ಹೋದಾಗ 1 ನೇ ಆಪಾದಿತೆಯು ತನ್ನ ಸ್ಯಾಮ್ ಸಂಗ್ ಮೊಬೈಲ್ ಫೋನ್ ನ ಡಿಸ್ಕೇ ಯನ್ನು ತಾನೇ ಜಖಂಗೊಳಿಸಿ ಮೊಬೈಲ್ ಹಾಳಾಗಿರುವುದಾಗಿ ತಿಳಿಸಿ ಹೊಸ IPHONE ಪಡೆದುಕೊಂಡವಳು ಅದೇ ದಿನ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರೊಂದಿಗೆ ಲೈಂಗಿಕವಾಗಿ ದೈಹಿಕ ಸಂಪರ್ಕವನ್ನು ಮಾಡಿಸಿದ್ದು, ಆ ಸನ್ನಿವೇಶಗಳನ್ನು ಹೊಸ IPHONE ನಲ್ಲಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಗಮನಕ್ಕೆ ಬಾರದಂತೆ 1003 ನೇ ಪ್ಲಾಟ್ ನ ಬೆಡ್ ರೂಮ್ ನಲ್ಲಿ ವಿಡಿಯೋ ರೆಕಾರ್ಡಿಂಗ್ ಮಾಡಿಕೊಂಡಿದ್ದು ಸದ್ರಿ ವಿಡಿಯೋವನ್ನು ಮುಮ್ಮಾಜ್ ಅಲಿಗೆ ಬ್ಲಾಕ್ ಮೇಲ್ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ಅವರ ಅರಿವಿಗೆ ಬಾರದಂತೆ ಐ- ಕೌಡ್ ನಲ್ಲಿ ಸಂಗ್ರಹಿಸಿದ್ದಳು.

ನಂತರದಲ್ಲಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಗೆ, 1 ನೇ ಆಪಾದಿತೆಯು ತನ್ನ ಸ್ನೇಹಿತ ಲಕ್ಷ್ಮಿ ಸ್ವಾರ್ ನಾಸೀರವರೊಂದಿಗೆ ಸಂಪರ್ಕದಲ್ಲಿರುವ ವಿಚಾರ ಗಮನಕ್ಕೆ ಬಂದು ಅವರಿಬ್ಬರಿಗೂ ವೈಮನಸ್ಸುಂಟಾಗಿ ದಿನಾಂಕ: 09-10-2023 ಮತ್ತು 10-10-2023 ರಂದು ವಾಟ್ಸಾಪ್ ನಲ್ಲಿ ವಾಗ್ವಾದ ನಡೆದಿದ್ದು ಆ ಸಂದರ್ಭದಲ್ಲಿ ಮುಮ್ಮಾಜ್ ಅಲಿ, ಲಕ್ಷ್ಮಿ ಸ್ವಾರ್ ನಾಸೀರ್ ಹಾಗೂ 1 ನೇ ಆಪಾದಿತೆಯು ಕಾನ್ಸರನ್ಸ್ ಕಾಲ್ ನಲ್ಲಿ ಪರಸ್ಪರ ಮಾತುಕತೆ ನಡೆಸಿದ ಬಳಿಕ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು 1 ಮತ್ತು 2 ನೇ ಆಪಾದಿತರೊಂದಿಗೆ ಅಂತರವನ್ನು ಕಾಯ್ದುಕೊಂಡಿದ್ದು, 1 ನೇ ಆಪಾದಿತೆಯು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರನ್ನು ತನ್ನ ಹದ್ದುಬತ್ತಿನಲ್ಲಿಟ್ಟುಕೊಳ್ಳುವ ಸಲುವಾಗಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಅವರ ಅಣ್ಣ ತಮ್ಮಂದಿರು, ಕುಟುಂಬದವರನ್ನು ಹಾಗೂ ಸ್ನೇಹಿತರನ್ನು ಸಂಪರ್ಕಿಸಿ ತನ್ನ ಹಾಗೂ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ನಡುವಿನ ಸಂಬಂಧದ ವಿಚಾರಗಳನ್ನು, ಸಾರ್ವಜನಿಕವಾಗಿ ಪ್ರಚಾರ ಮಾಡುವುದಾಗಿ ಬೆದರಿಸಿರುತ್ತಾಳೆ.

1ನೇ ಆಪಾದಿತೆಯು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಶ್ರೀಮಂತಿಕೆ ಸೌಲಭ್ಯಗಳಿಂದ ಆಕರ್ಷಿತಳಾಗಿ 2ನೇ ಆಪಾದಿತನ ಕುಮ್ಮಕ್ಕಿನಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿಯನ್ನು ಮದುವೆಯಾಗುವ ಬೇಡಿಕೆಯನ್ನು ಇರಿಸಿ ಸಮಾನ ಉದ್ದೇಶದಿಂದ ಚಾಸಾ-2 ಮತ್ತು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಗೂ ವಿರಸವನ್ನುಂಟು ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿ ಚಾಸಾ-2, ಮತ್ತು ಮಕ್ಕಳೊಂದಿಗಿರುವ ವೇಳೆಯಲ್ಲಿ ನಿರಂತರವಾಗಿ ಕರೆ ಮಾಡುತ್ತಿರುವಾಗ ಚಾ.ಸಾ 2 ನೇಯವರು ಸಂಶಯಗೊಂಡು ದಿನಾಂಕ 13-04-2024 ರಂದು ಮೃತ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಮೊಬೈಲ್ ನಿಂದ 1 ನೇ ಆಪಾದಿತೆಗೆ ಕರೆ ಮಾಡಿದಾಗ 1 ನೇ ಆಪಾದಿತೆಯ ಕರೆಯನ್ನು ಸ್ವೀಕರಿಸಿ ಚೊಲ್ಲೋರು ಬಂಗಾರ (ಹೇಳು ಬಂಗಾರ) ಎಂದು ಹೇಳಿದಾಗ ಚಾ.ಸಾ-2 ನೇಯವರು ಅನುಮಾನಗೊಂಡು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಸಹೋದರ ಚಾ.ಸಾ-1 ಮತ್ತು ಚಾ.ಸಾ-8 ನೇಯವರಿಗೆ ಈ ವಿಚಾರವನ್ನು ತಿಳಿಸಿರುತ್ತಾರೆ. ಇದರಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ತುಂಬಾ ಭಯಭೀತರಾಗಿ 1ನೇ ಆಪಾದಿತೆಯು ಹೇಳಿದಂತೆ ನಡೆದುಕೊಳ್ಳಲು ಆರಂಭಿಸಿದರು. ಈ ವಿಚಾರದ ಬಗ್ಗೆ ಚಾ.ಸಾ-2 ನೇಯವರಲ್ಲಿ, ಕ್ಷಮೆ ಕೇಳಲು 1 ನೇ ಅಪಾದಿತ ಮತ್ತು 2 ನೇ

ಆಪಾದಿತನನ್ನು ದಿನಾಂಕ 04-05-2024 ರಂದು ಚಾ.ಸಾ-08 ನೇಯವರ ಮನೆಗೆ ಕರೆಯಿಸಿ ಚಾ.ಸಾ-2 ನೇಯವರಿಗೆ 1ನೇ ಆಪಾದಿತೆಯವರು ಕರೆ ಮಾಡಿ ತೊಂದರೆಕೊಟ್ಟ ವಿಚಾರದ ಬಗ್ಗೆ 1ನೇ ಆಪಾದಿತೆಯವರಿಂದ ಚಾ.ಸಾ-2 ನೇಯವರಲ್ಲಿ, ಚಾ ಸಾ-1, ಚಾ.ಸಾ-7, ಚಾ.ಸಾ-8 ಮತ್ತು ಚಾ.ಸಾ 52 ನೇಯವರ ಸಮಕ್ಷಮ ಕ್ಷಮೆ ಕೇಳಿಸಿರುತ್ತಾರೆ. ಇದರಿಂದ 1ನೇ ಆಪಾದಿತೆಯು ಮೃತ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರೊಂದಿಗೆ ದ್ವೇಷಗೊಂಡು ಮುಮ್ಮಾಜ್ ಅಲಿಯಿಂದ 2022 ರ ಕೃಷ್ಣಾಪುರ ಮಸೀದಿ ಚುನಾವಣೆಯಲ್ಲಿ, 3 ಮತಗಳ ಅಂತರದಲ್ಲಿ ಪರಾಭವಗೊಂಡ ಹಾಗೂ ಮುಮ್ಮಾಜ್ ಅಲಿ ಮತ್ತು ಅವರ ಕುಟುಂಬದ ಬಗ್ಗೆ ದ್ವೇಷದಿಂದ ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿ ಅಧ್ಯಕ್ಷ ಹುದ್ದೆಯಿಂದ ಕೆಳಗಿಳಿಸಲು ಮತ್ತು ದ.ಕ ಜಿಲ್ಲಾ ವಕ್ಫ್ ಬೋರ್ಡ್ ಹಾಗೂ ಮುಸ್ಲಿಂ ಸೆಂಟ್ರಲ್ ಕಮಿಟಿಯ ಅಧ್ಯಕ್ಷ ಹುದ್ದೆಗೆ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಸ್ಪರ್ಧಿಸದಂತೆ ಮಾಡುವ ಸಮಾನ ಉದ್ದೇಶವನ್ನು ಹೊಂದಿದ್ದ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಬದ್ರಿಯಾ ಮಸೀದಿಯಲ್ಲಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ವಿರೋಧಿ ಗ್ಯಾಂಗ್ ಎಂದು ಗುರುತಿಸಲ್ಪಟ್ಟ ಪರಸ್ಪರ ಮರಳು, ಗುಜುರಿ ವ್ಯವಹಾರ ನಡೆಸಿಕೊಂಡಿರುವ ಹಾಗೂ ರಾಜಕೀಯವಾಗಿಯೂ ಸಹ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರ ಸಹೋದರ ಚಾ.ಸಾ 05 ನೇಯವರ ವಿರುದ್ಧವಾಗಿದ್ದ. 3ನೇ ಅಪಾದಿತ ಹಾಗೂ ಆತನ ಗ್ಯಾಂಗ್ ನ ಸದಸ್ಯರಾದ 4, 5 ಮತ್ತು 6ನೇ ಅಪಾದಿತರುಗಳು ಹಾಗೂ ಇತರರ ಸಹಾಯವನ್ನು ಪಡೆಯಲು ನಿರ್ಧರಿಸಿ 1ನೇ ಮತ್ತು 2ನೇ ಅಪಾದಿತರವರುಗಳು ತನಗಾದ ಅವಮಾನ ಪ್ರತೀಕಾರ ತೀರಿಸಿಕೊಳ್ಳಲು 3ನೇ ಅಪಾದಿತನ ಗಮನಕ್ಕೆ ದಿನಾಂಕ 05-05-2024 ರಂದು 1ನೇ ಆಪಾದಿತೆಯು ತಂದಾಗ 3ನೇ ಅಪಾದಿತನು ತಾವು ಈ ವಿಚಾರವನ್ನು ಮುಸ್ಲಿಂ ಸಮಾಜದ ಗಣ್ಯರ ಮುಂದೆ ಇರಿಸಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಂದ ಹಣವಸೂಲಿ ಮಾಡಿಕೊಡುವುದಾಗಿ ಹಾಗೂ 1ನೇ ಆಪಾದಿತೆಯನ್ನು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರೊಂದಿಗೆ ಮದುವೆ ಮಾಡಿಸಲು ಪ್ರಯತ್ನಿಸುವುದಾಗಿ ದುಷ್ಕರಿಸಿ ಇದಕ್ಕೆ ಪ್ರತಿಯಾಗಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ವಿಷಯವನ್ನು ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿ ಕಮಿಟಿ ಗಮನಕ್ಕೆ ತಂದು ಅಪಾದಿತ 1ನೇಯವರ ಹಾಗೂ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ನಡುವಿನ ಸಂಬಂಧವನ್ನು ಮುಂದಿಟ್ಟುಕೊಂಡು ಅವಮರ್ಯಾದೆಗೊಳಿಸಿ ಅವನನ್ನು ಮಸೀದಿ ಅಧ್ಯಕ್ಷ ಹುದ್ದೆಯಿಂದ ಕೆಳಗಿಳಿಸಲು ತಮಗೆ ಸಹಕರಿಸಬೇಕೆಂದು ಪರಸ್ಪರ ಹೊಂದಾಣಿಕೆ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ.

ನಂತರ 3,4,5 ಮತ್ತು 6ನೇ ಅಪಾದಿತರುಗಳ ದುಷ್ಕರಣೆ ಮೇರೆಗೆ 1 ಮತ್ತು 2ನೇ ಅಪಾದಿತರುಗಳು ಸೇರಿಕೊಂಡು 1ನೇ ಆಪಾದಿತೆಯು ತನ್ನ ಮೊಬೈಲ್ ನಂಬರ್ 9036602555 ನೇಯದರಿಂದ ಮೃತ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಪತ್ನಿ ಚಾ.ಸಾ-2 ನೇಯವರಿಗೆ ದಿನಾಂಕ 04-08-2024 ರಂದು ಪದೇ ಪದೇ ಕರೆಮಾಡಿ ಕಿರುಕುಳ ನೀಡಿದ್ದು ಇದರಿಂದ ಬೇಸತ್ತ ಚಾ.ಸಾ-2ನೇಯವರು ರಾತ್ರಿ 10 ಗಂಟೆಗೆ ಸದ್ರಿ ಮೊಬೈಲ್ ಸಂಖ್ಯೆಗೆ ಕರೆಯನ್ನು ಮಾಡಿದಾಗ 1ನೇ ಅಪಾದಿತೆಯ ಮಗಳಾದ ಚಾ.ಸಾ 41 ನೇಯವರು ಕರೆ ಸ್ವೀಕರಿಸಿ ತಾನು ತನ್ನ ಶಿಕ್ಷಕಿಗೆ ಕರೆ ಮಾಡಲು ಹೋಗಿ ಕರೆ ತಪ್ಪಿ ಬಂದಿದ್ದಾಗಿ ಹೇಳಿದ್ದರಿಂದ ಚಾ.ಸಾ 2 ನೇಯವರು ಸಂಶಯಗೊಂಡು ದಿನಾಂಕ 05-08-2024 ರಂದು 9036602555 ನಂಬರ್ ಗೆ ಕರೆ ಮಾಡಿದಾಗ 1ನೇ ಆಪಾದಿತೆಯು ಕರೆಯನ್ನು ಸ್ವೀಕರಿಸಿ ಮಾತನಾಡಿದ್ದು ನಡೆದ ಸಂಭಾಷಣೆಯನ್ನು 1ನೇ ಆಪಾದಿತೆಯು ತನ್ನ ಪೂರ್ವ ಯೋಜನೆಯಂತೆ ಚಾ.ಸಾ 2ನೇಯವರ ತೇಜೋವಧೆ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ರೆಕಾರ್ಡ್ ಮಾಡಿಕೊಂಡ ಆಡಿಯೋ ಕ್ಲಿಪನ್ನು ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಕುಟುಂಬದವರಾದ ಚಾ.ಸಾ 7ನೇ ಯವರಿಗೆ ಮತ್ತು 3ನೇ ಆಪಾದಿತನಿಗೆ ಕಳುಹಿಸಿಕೊಟ್ಟಿದ್ದು, ಅದನ್ನು 3ನೇ ಆಪಾದಿತನು 4, 5, ಮತ್ತು 6ನೇ ಆಪಾದಿತರಿಗೆ ಶೇರ್

ಮಾಡಿರುತ್ತಾನೆ. ಈ ಮೊಬೈಲ್ ಆಡಿಯೋ ಕ್ಲಿಪ್ ಗಳನ್ನು ಬಳಸಿಕೊಂಡು 3 ರಿಂದ 6ನೇ ಆಪಾದಿತರುಗಳು ಸಮಾನ ಉದ್ದೇಶದಿಂದ ಕೃಷ್ಣಾಪುರ ಮಸೀದಿಯ ಸದಸ್ಯರಿಗೆ ಹಾಗೂ ಸಾರ್ವಜನಿಕರಿಗೆ ಆಡಿಯೋಗಳನ್ನು ಕೇಳಿಸಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಹಾಗೂ ಅವರ ಪತ್ನಿ ಚಾ.ಸಾ-2 ನೇಯವರ ವಿರುದ್ಧ ಅಪಪ್ರಚಾರ ಮಾಡಲು ಪ್ರಾರಂಭಿಸಿರುತ್ತಾರೆ, ಇದರಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿ ಮತ್ತು ಕುಟುಂಬದವರು ಬೆದರಿದ್ದು ಮುಮ್ಮಾಜ್ ಅಲಿಯನ್ನು ಮಾನಸಿಕವಾಗಿ ಕುಗ್ಗಿಸುವ ಕೃತ್ಯಗಳನ್ನು ಆಪಾದಿತ 1 ರಿಂದ 6 ನೇ ವರೆಗಿನವರು ನಡೆಸಿರುತ್ತಾರೆ. ಆಪಾದಿತರು ಸಮಾನ ಉದ್ದೇಶದಿಂದ ದಿನಾಂಕ: 14-06-2024 ರಂದು ಕೃಷ್ಣಾಪುರ 3ನೇ ಆಪಾದಿತ ಮನೆಯಲ್ಲಿ ಮತ್ತು ದಿನಾಂಕ:01-08-2024 ರಂದು ಮಂಗಳೂರಿನ ಗುರುಪುರ ಎಂಬಲ್ಲಿ ಆಪಾದಿತರಾದ 1, 2, 3, 4, ಮತ್ತು 6 ರವರು ಒಟ್ಟು ಸೇರಿಕೊಂಡು ಮುಂದಕ್ಕೆ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ವಿಷಯದಲ್ಲಿ ಯಾವ ರೀತಿ ಕಾರ್ಯ ಪ್ರವೃತ್ತರಾಗಬೇಕೆಂದು ಚರ್ಚಿಸಿಕೊಂಡು ಒಳಸಂಚು ನಡೆಸಿ ಆಪಾದಿತರಾದ 3 ರಿಂದ 6ನೇ ಯವರು ಈ ವಿಚಾರವನ್ನು ಸಮಾಜದ ಗಣ್ಯ ವ್ಯಕ್ತಿಗಳ ಮುಂದೆ ಇಟ್ಟು 1ನೇ ಆಪಾದಿತ ಮತ್ತು 2 ಆಪಾದಿತರಿಗೆ ನ್ಯಾಯ ಒದಗಿಸಿಕೊಡುತ್ತೇವೆಂದು ಆಶ್ವಾಸ ನೀಡಿ ಮಾಡಿದ ಒಳಸಂಚಿನ ಪ್ರಕಾರ 1ನೇ ಆಪಾದಿತರು ದಿನಾಂಕ: 10-08-2024 ರಂದು ಎರಡನೇ ಶನಿವಾರ ಆಪಾದಿತರಾದ 3, 4 ಮತ್ತು 6 ನೇಯವರು ಜೊತೆಯಾಗಿ ಮಂಗಳೂರಿನಿಂದ ಕೃಷ್ಣಾಪುರಕ್ಕೆ 4ನೇ ಆಪಾದಿತನ ಬಾಬು ಕಾರಿನಲ್ಲಿ ಆಪಾದಿತರಾದ 3, 4 ಮತ್ತು 6 ನೇಯವರು ಹೋಗುತ್ತಿರುವಾಗ ಪೂರ್ವಯೋಜಿತ ಸಂಚಿನಂತೆ 3 ನೇ ಆಪಾದಿತನು 1 ನೇ ಆಪಾದಿತನು ಮೊಬೈಲ್ ಗೆ ವಾಟ್ಸಾಪ್ ನಿಂದ ಕರೆ ಮಾಡಿದಾಗ 1ನೇ ಆಪಾದಿತನು ಮುಮ್ಮಾಜ್ ಅಲಿ ಯವರೊಂದಿಗೆ ಮಿಸ್ಸಾ ಶಾಲೆಯ ವಿಷಯದಲ್ಲಿ ಪರಿಚಯವಾದಗಿನಿಂದ ಆರಂಭವಾಗಿ 3 ನೇ ಮಗು ಜನಿಸುವವರೆಗೆ ಹಾಗೂ ಮುಮ್ಮಾಜ್ ಅಲಿ ತನ್ನನ್ನು ನಿರ್ಲಕ್ಷ್ಯ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ಹಾಗೂ ಅವರ ಹೆಂಡತಿಯೊಂದಿಗೆ ಅನ್ನೋನ್ಯವಾಗಿ ಇರುವ ಬಗ್ಗೆ ಆಪಾದಿಸಿ 1ನೇ ಆಪಾದಿತ ಮತ್ತು ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಸಂಬಂಧದ ಬಗ್ಗೆ ವಿವರವಾಗಿ ಮೊಬೈಲ್ ಮೂಲಕ ತಿಳಿಸಿದ್ದನ್ನು 4ನೇ ಆಪಾದಿತನು 18 ಆಡಿಯೋ ಕ್ಲಿಪ್ ಗಳಲ್ಲಿ ಒಟ್ಟು 17 ನಿಮಿಷ 8 ಸೆಕೆಂಡ್ ಗಳ ಸಮಯದ ಆಡಿಯೋ ಕ್ಲಿಪ್ ಗಳನ್ನು ತನ್ನ ಮೊಬೈಲ್ ಫೋನ್ ನಲ್ಲಿ ಸೆಲ್ಫ ರೆಕಾರ್ಡಿಂಗ್ ಮಾಡಿಕೊಂಡಿರುತ್ತಾನೆ, ದಿನಾಂಕ 12-08-2024 ರಂದು ಆಪಾದಿತರಾದ 1,2,3,5,6 ನೇಯವರುಗಳು ಆಪಾದಿತ 3 ನೇಯವರ ಮನೆಯಲ್ಲಿ ಸೇರಿ ಮುಂದಿನ ನಡೆಯ ಬಗ್ಗೆ ಒಳಸಂಚು ಮಾಡುತ್ತಾ 4 ನೇ ಆಪಾದಿತನಿಗೆ ದಿನಾಂಕ 10-08-2024 ರಂದು ಮಾಡಿಕೊಂಡ ಆಡಿಯೋ ಕ್ಲಿಪ್ ಗಳನ್ನು ಚಾ.ಸಾ -37 ನೇಯವರಿಗೆ ಕಳುಹಿಸಲು ಸೂಚಿಸಿದಂತೆ 4 ನೇ ಆಪಾದಿತನು ದಿನಾಂಕ: 12-08-2024 ರಂದು 4ನೇ ಆರೋಪಿತನು ಚಾ.ಸಾ. 37 ನೇಯವರಿಗೆ ಶೇರ್ ಮಾಡಿರುತ್ತಾನೆ.

ದಿನಾಂಕ: 14-08-2024 ರಂದು ಚಾಸಾ 37 ನೇ ಯವರು ತಮಗೆ ಬಂದ 18 ಆಡಿಯೋ ಕ್ಲಿಪ್ ಗಳ ಪೈಕಿ 4 ಆಯ್ದ ಕ್ಲಿಪ್ ಗಳನ್ನು ತನಗೆ ಪರಿಚಯದ ಅಬ್ದುಲ್ ನಾಸೀರ್ @ ಲಕ್ಶ್ಮಿ ಸ್ವಾರ್ ನಾಸೀರ್ ಎಂಬವರಿಗೆ ಕಳುಹಿಸಿದ್ದು ಅದನ್ನು ಅಬ್ದುಲ್ ನಾಸೀರ್ @ ಲಕ್ಶ್ಮಿ ಸ್ವಾರ್ ನಾಸೀರ್ ರವರು ದಿನಾಂಕ: 16-08-2024 ರಂದು ಚಾ.ಸಾ-17, ಚಾ.ಸಾ-18,ಚಾ.ಸಾ-19 ಮತ್ತು ಚಾ.ಸಾ-21 ಇತರರಿಗೆ ತನ್ನ ವಾಟ್ಸ್ ಆಪ್ ನಿಂದ ಶೇರ್ ಮಾಡಿರುತ್ತಾರೆ.

ದಿನಾಂಕ:17-08-2024 ರಂದು 3 ನೇ ಆಪಾದಿತ ಮನೆಯಲ್ಲಿ ಮಧ್ಯಾಹ್ನ ಆಪಾದಿತರಾದ 1, 2, 5, ಮತ್ತು 6ನೇ ಆರೋಪಿತರುಗಳು ಒಟ್ಟು ಸೇರಿಕೊಂಡು ಈ ಕುರಿತಾಗಿ ಚಾ.ಸಾ. 37 ನೇಯವರ ಬಳಿ ದೂರು ನೀಡುವ ಕುರಿತಾಗಿ ಚರ್ಚಿಸಿದಲ್ಲದೆ, ಈ ವಿಷಯದಲ್ಲಿ ಮುಮ್ಮಾಜ್ ಆಲಿಯನ್ನು ಸದೆಬಡಿಯಲು ಇನ್ನೂ ಏನೆಲ್ಲಾ ಮಾಡಬಹುದು ಎಂಬ ಬಗ್ಗೆ ಚರ್ಚಿಸಿಕೊಂಡು ಒಳ ಸಂಚನ್ನು ನಡೆಸಿರುತ್ತಾರೆ

ಆಪಾದಿತರಾದ 1 ರಿಂದ 6ನೇಯವರುಗಳು ಪೂರ್ವಯೋಜಿತ ಒಳಸಂಚಿನಂತೆ ದಿನಾಂಕ: 19-08-2024 ರಂದು ಮಂಗಳೂರಿನ ಸ್ವರಕ್ ರಸ್ತೆಯಲ್ಲಿರುವ ಚಾ.ಸಾ 37ನೇಯವರ ಕಛೇರಿಗೆ ಹೋಗಿ ಕಛೇರಿಯ ಒಳಗೆ ಹೋಗುವ ಮೊದಲು ಹೊರಗೆ ಚಾ.ಸಾ. 37ನೇ ಯವರೊಂದಿಗೆ ನಡೆಸುವ ಮಾತುಕತೆಯನ್ನು 5ನೇ ಆಪಾದಿತನು ರೆಕಾರ್ಡ್ ಮಾಡಿಕೊಳ್ಳಬೇಕೆಂದು ಒಳಸಂಚು ನಡೆಸಿ 2ನೇ ಆಪಾದಿತನು ಕಛೇರಿಯ ಹೊರಗಡೆ ಕಾರು ಪಾರ್ಕಿಂಗ್ ನಲ್ಲಿ ಇದ್ದು ಉಳಿದ 5 ಜನ ಆಪಾದಿತರುಗಳು ಅಪರಾಹ್ನ ಚಾ.ಸಾ-37ರವರ ಕಛೇರಿ ಒಳಗೆ ಹೋಗಿ ಆಪಾದಿತರುಗಳು ಚಾ.ಸಾ 37ನೇಯವರೊಂದಿಗೆ ಮಾತುಕತೆ ನಡೆಸುವ ವೇಳೆಗೆ 3ನೇ ಆಪಾದಿತನು ಚಾ.ಸಾ. 37 ನೇಯವರ ಬಳಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯಿಂದ 1ನೇ ಆಪಾದಿತಳಿಗೆ ಒಂದು ಕೋಟಿ ಹಣ ಕೊಡಿಸಬೇಕೆಂದು ಹಾಗೂ ಆಕೆಯನ್ನು ಮುಮ್ಮಾಜ್ ಅಲಿಯೊಂದಿಗೆ ಮದುವೆ ಮಾಡಿಸಬೇಕೆಂದು ಹಾಗೂ ಕೃಷ್ಣಾಪುರ ಮಸೀದಿಯ ಅಧ್ಯಕ್ಷ ಸ್ಥಾನಕ್ಕೆ ಮುಮ್ಮಾಜ್ ಅಲಿಯಿಂದ ರಾಜೀನಾಮೆ ಕೊಡಿಸಬೇಕೆಂದು ಬೇಡಿಕೆಯನ್ನಿಟ್ಟಾಗ ಚಾ.ಸಾ 37ನೇಯವರು ತಾನು ಮುಮ್ಮಾಜ್ ಅಲಿ ಮತ್ತು ಅವರ ಕುಟುಂಬವನ್ನು ಒಡೆಯುವುದಿಲ್ಲ ನೀವು ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಅಥವಾ ಬೇರೆ ರೀತಿಯಲ್ಲಿ ಸಮಸ್ಯೆ ಬಗೆಹರಿಸಿಕೊಳ್ಳಬೇಕು ಎಂದು ಹೇಳಿರುತ್ತಾರೆ. ಇದರಿಂದ ಅಸಮಧಾನಗೊಂಡ ಆರೋಪಿತರೆಲ್ಲರೂ ಚಾ.ಸಾ 37 ನೇಯವರ ಮೊಬೈಲ್ ನಲ್ಲಿರುವ ಆಡಿಯೋ ಕ್ಲಿಪ್ ಗಳನ್ನು ಡಿಲೀಟ್ ಮಾಡಬೇಕೆಂದು ಒತ್ತಾಯಿಸಿ ಚಾ.ಸಾ-37 ನೇಯವರ ಕಛೇರಿ ಕಟ್ಟಡದ ಹೊರಗೆ ಬಂದವರು ಅಲ್ಲೇ ಹೊರಗಡೆಯಲ್ಲಿ 6 ಜನ ಆಪಾದಿತರುಗಳು ಸಮಾನ ಉದ್ದೇಶವನ್ನು ಹೊಂದಿ ಅಕ್ರಮಕೂಟ ಸೇರಿಸಿಕೊಂಡು ಒಳಸಂಚು ನಡೆಸಿ 1 ನೇ ಆಪಾದಿತೆಯು 3,4,5,6 ನೇಯ ಆಪಾದಿತರುಗಳಿಗೆ ಕೃತ್ಯದಲ್ಲಿ ಸಹಕರಿಸಿದ್ದಕ್ಕೆ ತಲಾ 25,000/- ರೂ ಹಣವನ್ನು ನೀಡಿರುತ್ತಾರೆ. ನಂತರದ ದಿನಗಳಲ್ಲಿ ಆಪಾದಿತರುಗಳು ಹಣವನ್ನು ಖರ್ಚು ಮಾಡಿರುತ್ತಾರೆ. 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತರುಗಳಿಗೆ ಮುಮ್ಮಾಜ್ ಅಲಿ ಮತ್ತು 1ನೇ ಆಪಾದಿತೆಯ ವಿಷಯಗಳನ್ನು ಸಾರ್ವಜನಿಕರಿಗೆ ಪ್ರಚಾರ ಮಾಡುವಂತೆ ಮತ್ತು ಆ ರೀತಿ ಒತ್ತಡ ಹೇರಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯನ್ನು ವಾಸದ ಸ್ಥಳಕ್ಕೆ ಕರೆಯಿಸಿಕೊಂಡು ಅಲ್ಲಿ ಬಲಾಧ್ಯಹಣ ಮಾಡಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಕೈಕಾಲು ಮುರಿದು ಹಣ ವಸೂಲಿ ಮಾಡಬೇಕೆಂದು ದುಷ್ಕರಿಸಿ ಪ್ರಚೋದಿಸಿರುತ್ತಾರೆ. ಅಲ್ಲದೇ ಈಡ್-ಮಿಲಾದ್ ಹಬ್ಬದ ಸಂದರ್ಭದಲ್ಲಿ ಚಾ.ಸಾ- 2 ನೇಯವರು ನಡತೆಗೆಟ್ಟವಳೆಂಬ ಬಗ್ಗೆ ಹಾಗೂ ಮುಮ್ಮಾಜ್ ಅಲಿ ಮತ್ತು 1 ನೇ ಆಪಾದಿತೆಯ ಸಂಬಂಧದ ಬಗ್ಗೆ ತಮ್ಮ ಬಳಿ ಇರುವ ಕ್ಲಿಪ್ ಗಳನ್ನು ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿ ಮುಸ್ಲಿಂ ಜಮಾತ್ ಸದಸ್ಯರು ಮತ್ತು ಸಾರ್ವಜನಿಕರಿಗೆ ತೋರಿಸಿ ಅಪಪ್ರಚಾರ ಮಾಡಲು ನಿರ್ಧರಿಸಿದರು. 3,4,5 ಮತ್ತು 6 ನೇ ಆಪಾದಿತರು ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿ ಆವರಣದಲ್ಲಿ ಸಂಜೆ ವೇಳೆಗೆ ಸಾರ್ವಜನಿಕರಿಗೆ ತಮ್ಮ ಬಳಿ ಇದ್ದ ಆಡಿಯೋ ಕ್ಲಿಪ್ ಗಳನ್ನು ಕೇಳಿಸಿ ಅಪಪ್ರಚಾರ ಮಾಡುವುದನ್ನು ಚಾ.ಸಾ-22, ಚಾ.ಸಾ-23, ಚಾ.ಸಾ-24, ಚಾ.ಸಾ-25, ಚಾ.ಸಾ-26 ಮತ್ತು ಚಾ.ಸಾ-28,ಚಾ.ಸಾ-29 ರವರು ಕೇಳಿಸಿಕೊಂಡು ಚಾ.ಸಾ-1, ಚಾ.ಸಾ-5 ಮತ್ತು ಚಾ.ಸಾ-6 ನೇಯವರಿಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಇದರಿಂದ ಪ್ರಭಾವಿತರಾದ 1ನೇ ಅಪಾದಿತಳು 2 ಬಾರಿ ಬೈಕಂಪಾದಿಯ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಕಛೇರಿಗೆ ಹೋಗಿ ಅಲ್ಲಿ ಚಾ.ಸಾ-11 ಮತ್ತು ಚಾ.ಸಾ-34ನೇ ರವರ ಮುಂದೆ ಕೈಯಿಂದ ಮುಮ್ಮಾಜ್ ಮೇಲೆ ಹಲ್ಲೆ ನಡೆಸಿದ್ದಲ್ಲದೇ ದಿನಾಂಕ 13-09-2024 ರಂದು 1 ಮತ್ತು 2ನೇ ಅಪಾದಿತರುಗಳು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಗೆ ಕರೆಮಾಡಿ ಈ ಸಮಸ್ಯೆಯನ್ನು ಪರಸ್ಪರ ಮಾತುಕತೆಯಿಂದ ಬಗೆಹರಿಸಿಕೊಳ್ಳೋಣ ಎಂದು ಹೇಳಿ ಅಪಾದಿತರಾದ 3,4,5 ಮತ್ತು 6 ನೇಯವರ ದುಷ್ಕರಣೆಯಂತೆ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಕೈಕಾಲು ಮುರಿದು ಹಣ ಕೊಡಲಿಲ್ಲ ವೆಂದರೆ ಕೊಲೆ ಮಾಡಿಯೇ ತೀರಬೇಕು ಎಂದು ಪರಸ್ಪರ ನಿರ್ಧರಿಸಿಕೊಂಡು ರಾತ್ರಿ 10-30 ಗಂಟೆಯ ಬಳಿಕ ಮೃತ ಮುಮ್ಮಾಜ್ ಅಲಿಯನ್ನು ತಮ್ಮ 1003 ನಂಬ್ರದ ಪ್ಲಾಟ್ ಗೆ ಕರೆಸಿಕೊಂಡವರು ಅಲ್ಲಿಯೂ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಮೇಲೆ ಕೈಯಿಂದ ಹೊಡೆದು ಬೆಡ್ ರೂಂ ಒಳಗೆ ತಳ್ಳಿ, ಅಕ್ರಮವಾಗಿ ಕೂಡಿ ಹಾಕಿ ಆತನ ಮೊಬೈಲ್ ಫೋನ್ ಗಳನ್ನು ಕಿತ್ತು, ಬಲಾಧ್ಯಹಣ ಮಾಡಿ ತೆಗೆದಿರಿಸಿಕೊಂಡು 50 ಲಕ್ಷ ರೂಪಾಯಿ ಹಣ ಕೊಡಬೇಕೆಂದು ಇಲ್ಲದೇ ಹೋದಲ್ಲಿ ಕೈಕಾಲು ಮುರಿದು ಕೊಲೆ ಮಾಡಿ ಎಸೆಯುತ್ತೇವೆ ಎಂದು ಬೆದರಿಕೆ ನೀಡಿದ್ದಲ್ಲದೇ ಕೈಗಳಿಂದ ಹಲ್ಲೆ ಮಾಡಿ ಫ್ಲಾಟ್‌ನ ಸುತ್ತಮುತ್ತಲಿನ ಜನರನ್ನು ಮತ್ತು ಕೃಷ್ಣಾಪುರದ ಸಾರ್ವಜನಿಕರನ್ನು ಹಾಗೂ ಅಪಾದಿತ 3 ರಿಂದ 6ನೇವರೆಗಿನವರನ್ನು ಕರೆಸಿ ಗಲಾಟೆ ಮಾಡುವುದಾಗಿ ಹಾಗೂ ತನ್ನ ಬಳಿಯಿರುವ ಪೋಟೋ ಹಾಗೂ ವೀಡಿಯೋಗಳನ್ನು ಅವರುಗಳಿಗೆ ತೋರಿಸಿ ನಿನ್ನ ಮಾನಹರಣ ಮಾಡುವುದಾಗಿ ಬೆದರಿಸಿದ ಕಾರಣ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಜೀವಭಯದಿಂದ ತಾನು ಹೇಳಿದಂತೆ ಕೇಳುತ್ತೇನೆಂದು ಹೇಳಿದಾಗ ಮುಮ್ಮಾಜ್ ರವರ ಬಳಿಯಿದ್ದ 2ಚಕ್ರ ಗಳನ್ನು ಬಲವಂತವಾಗಿ ಕಿತ್ತು ತೆಗೆದುಕೊಂಡು ಬಲಾಧ್ಯಹಣ ಮಾಡಿ ಆ ಚಕ್ರ ಗಳಿಗೆ ಅವರ ಕೈಯಿಂದಲೇ ಒಂದು ಚಕ್ರ ಲೀಫ್ ಗೆ 10 ಲಕ್ಷ ಮೊತ್ತವನ್ನು ಹಾಗೂ 20-12-2024 ದಿನಾಂಕವನ್ನು ಮತ್ತು ಮತ್ತೊಂದು ಚಕ್ರ ಲೀಫ್ ನಲ್ಲಿ 15 ಲಕ್ಷದ ಮೊತ್ತವನ್ನು ಹಾಗೂ 17-01-2025 ದಿನಾಂಕವನ್ನು ಅಪರಾಧಿಕ ಬಲಪ್ರಯೋಗಿಸಿ ಬರೆಯಿಸಿಕೊಂಡು ರಾತ್ರಿ ಇಡಿ ಕೋಣೆಯಲ್ಲಿ ಕೂಡಿ ಹಾಕಿದ್ದು, ಮುಮ್ಮಾಜ್ ಅಲಿಯವರನ್ನು ಬೆಳಿಗ್ಗೆ ವರೆಗೆ ಬೆಡ್ ರೂಂ ನಲ್ಲಿ ಕೂಡಿ ಹಾಕಿರುವುದನ್ನು ಬೆಳಗಿನ ಜಾವಾ 1 ಮತ್ತು 2 ನೇ ಅಪಾದಿತರುಗಳ ಈ ಫ್ಲಾಟಿಗೆ ನಿತ್ಯ ಕೆಲಸಕ್ಕೆ ಬರುತ್ತಿದ್ದ ಚಾ.ಸಾ 38ನೇರವರು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರನ್ನು ಕೋಣೆಯಲ್ಲಿ ಕೂಡಿ ಹಾಕಿರುವುದನ್ನು ನೋಡಿರುತ್ತಾರೆ. ಬೆದರಿದ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು ಜೀವಭಯದಿಂದ ತಾನು 50 ಲಕ್ಷ ಕೊಡುವರೇ ಒಪ್ಪಿಕೊಂಡ ಬಳಿಕ ಚಾ.ಸಾ 38ನೇಯವರು ಕೆಲಸ ಮುಗಿಸಿಕೊಂಡು ಹೋದ ಬಳಿಕ 14-09-2024 ರ ಬೆಳಿಗ್ಗೆ ಬಿಟ್ಟು ಕಳುಹಿಸಿರುತ್ತಾರೆ.

ದಿನಾಂಕ 15-09-2024 ರಂದು 1ನೇ ಅಪಾದಿತಳನ್ನು ಬೈಕಂಪಾದಿ ಕಛೇರಿಗೆ ಬರಲು ತಿಳಿಸಿ ಅಲ್ಲಿ ಚಾ.ಸಾ-11 ಮತ್ತು ಚಾ.ಸಾ-1 ನೇಯವರ ಬಳಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ತಾನು ರೆಹಮತ್ ಗೆ 50 ಲಕ್ಷ ಹಣಕೊಡಲು ನಿರ್ಧರಿಸಿದ್ದು, ಈಗಾಗಲೇ 2 ಚಕ್ರ ನೀಡಿರುತ್ತೇನೆ, ನನಗೆ ಹಣದ ಸಮಸ್ಯೆ ಇರುವುದರಿಂದ 3 ಸಹಿ ಮಾಡಿದ ಚಕ್ರ ಗಳನ್ನು ಒದಗಿಸಿಕೊಡುವಂತೆ ಕೋರಿದ್ದು ಅದರಂತೆ ಚಾ.ಸಾ-1 ನೇಯವರು 3 ಚಕ್ರ ಗಳನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಚಾಸಾ 11 ರವರ ಸಮಕ್ಷಮ 1ನೇ ಅಪಾದಿತಗೆ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಈಗಾಗಲೇ ತೆಗೆದುಕೊಂಡ 2 ಚಕ್ರ ನ್ನು ವಾಪಸ್ಸು ನೀಡುವಂತೆ ಕೇಳಿದಾಗ 1ನೇ ಅಪಾದಿತೆಯು ನಿರಾಕರಿಸಿದ್ದು, ಇದರಿಂದ ಬೇಸತ್ತ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ತನ್ನ ಬಾಬು, ಫೆಡರಲ್ ಬ್ಯಾಂಕ್ ನ ಇನ್ನೊಂದು ಚಕ್ರ ಬುಕ್ ನಲ್ಲಿ 25 ಲಕ್ಷ ರೂ

ಚೆಕ್ ಬರೆದು 1ನೇ ಆಪಾದಿತೆಗೆ ನೀಡಿರುತ್ತಾರೆ. ನಂತರ 1ನೇ ಆಪಾದಿತೆಯ ಮೊಬೈಲ್ ನಂಬರ್ ಅನ್ನು ಮುಮ್ಮಾಜ್ ಅಲಿ ತನ್ನ ಮೊಬೈಲ್ ಫೋನ್ ನಲ್ಲಿ ಬ್ಲಾಕ್ ಮಾಡಿರುತ್ತಾರೆ.

ಅದೇ ದಿನ ಚಾ.ಸಾ.1ನೇ ಯವರು ಹಾಗೂ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು 1ನೇ ಆಪಾದಿತೆಯ ಮೊಬೈಲ್ ನಲ್ಲಿರುವ ಮುಮ್ಮಾಜ್ ಅಲಿಗೆ ಹಾಗೂ 1 ನೇ ಆಪಾದಿತೆಗೆ ಸಂಬಂಧಿಸಿದ ಫೋಟೋ ಮತ್ತು ಲೈಂಗಿಕ ವೀಡಿಯೋ ಗಳನ್ನು ಡಿಲೀಟ್ ಮಾಡುವಂತೆ ತಿಳಿಸಿದಾಗ 1ನೇ ಆಪಾದಿತೆಯು ಈ ಮೊಬೈಲಿನಲ್ಲಿ ನನ್ನ ಪರ್ಸನಲ್ ಡಾಟಾ ಇದ್ದು ಅದನ್ನು ಬೇರೆ ಮೊಬೈಲ್ ಗೆ ವರ್ಗಾಯಿಸಿ ಡಾಟಾ ಡಿಲೀಟ್ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾಳೆ, ಹಾಗೂ ಚಾ.ಸಾ-1 ನೇಯವರೊಂದಿಗೆ ಮಂಗಳೂರಿನ ಮ್ಯಾಪಲ್ ಶೋರೂಂಗ್ ಹೋಗಿ ಚಾ.ಸಾ-58ನೇ ಯವರ ಸಮಕ್ಷಮ ಚಾ.ಸಾ-1 ನೇಯವರು ಖರೀದಿಸಿ ಕೊಟ್ಟ ಹೊಸ ಐಫೋನ್ ಗೆ ಡೇಟಾ ವರ್ಗಾಯಿಸುವ ಕುರಿತು ಪ್ರಯತ್ನಿಸುವ ನಾಟಕವಾಡಿ ಸಂಜೆ ವೇಳೆಯಾಗಿದ್ದರಿಂದ ಮನೆಗೆ ಹೋಗಿ ತಾನೇ ಡೇಟಾವನ್ನು ವರ್ಗಾಯಿಸಿ ಮೊಬೈಲ್ ಫೋನ್ ಹಿಂದಿರುಗಿಸುವುದಾಗಿ 1ನೇ ಆಪಾದಿತಳು ತಿಳಿಸಿ ಹೋಗಿರುತ್ತಾಳೆ, ನಂತರ ಚಾ.ಸಾ 1 ನೇಯವರು 1 ನೇ ಆಪಾದಿತೆಯ ಮೊಬೈಲ್ ಫೋನ್ ಹಿಂದಿರುಗಿಸಬೇಕೆಂದು ಕೋರಿಕೊಂಡಾಗ 1ನೇ ಆಪಾದಿತಳು ಮೃತ ಮುಮ್ಮಾಜ್ ಅಲಿ ಆತನ ಮೊಬೈಲ್ ನಲ್ಲಿ ತನ್ನ ಮೊಬೈಲ್ ನಂಬ್ರವನ್ನು ಅನ್ ಬ್ಲಾಕ್ ಮಾಡಿದ್ದಲ್ಲಿ ಮಾತ್ರ ನೀಡುವುದಾಗಿ ಇಲ್ಲದೇ ಹೋದಲ್ಲಿ ತನ್ನ ಬಳಿ ಇರುವ ಆಡಿಯೋ ಮತ್ತು ವೀಡಿಯೋಗಳನ್ನು ಪ್ರಚಾರ ಮಾಡುವುದಾಗಿ ಹಾಗೂ ಈ ವಿಚಾರದ ಬಗ್ಗೆ ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿಗೆ ಹೋಗಿ ಕಮಿಟಿಯಲ್ಲಿ ದೂರು ನೀಡುವುದಾಗಿ ಬೆದರಿಸಿರುತ್ತಾಳೆ.

ದಿನಾಂಕ: 16-09-2024 ರಂದು 1 ನೇ ಆರೋಪಿತಳಿಗೆ 5 ನೇ ಆರೋಪಿತನು ಕರೆ ಮಾಡಿ ನೀನು ಮುಮ್ಮಾಜ್ ಅಲಿಯಲ್ಲಿ 50 ಲಕ್ಷವಲ್ಲ 5 ಕೋಟಿ ರೂಪಾಯಿಗಳನ್ನು ಕೇಳಬೇಕಾಗಿತ್ತು ಆತ 2 ಕೋಟಿ ಹಣವನ್ನಾದರೂ ಕೊಡುತ್ತಿದ್ದೆ ಎಂದು ದುಷ್ಕರಣೆ ನೀಡಿ ಅಪರಾಧ ಮಾಡಲು ಪ್ರಚೋದಿಸಿರುತ್ತಾರೆ. ದಿನಾಂಕ 27-03-2022 ರಿಂದ ದಿನಾಂಕ 19-09-2024 ರವರೆಗೆ 1 ನೇ ಆಪಾದಿತೆಯು ಮುಮ್ಮಾಜ್ ಅಲಿಯೊಂದಿಗೆ ಸಂಪರ್ಕದಲ್ಲಿರುವಾಗ ಹಾಗೂ 1 ನೇ ಆಪಾದಿತೆಯು ನಾನಾ ಕಾರಣಗಳನ್ನು ಹೇಳಿ ಬೆದರಿಸುತ್ತಿದ್ದರಿಂದ ತೀರಾ ಹೆದರಿದ ಮುಮ್ಮಾಜ್ ಅಲಿ ಹಾಗೂ ಚಾ.ಸಾ 2 ನೇಯವರ ಬ್ಯಾಂಕ್ ಖಾತೆಗಳಿಂದ 28 ಲಕ್ಷ ರೂಪಾಯಿಗಳಷ್ಟು ಹಣವನ್ನು ಸುಲಿಗೆ ರೂಪದಲ್ಲಿ ತನ್ನ ಖಾತೆಗೆ ಜಮೆ ಮಾಡಿಸಿಕೊಂಡಿರುತ್ತಾಳೆ.

ನಂತರ ದಿನಾಂಕ: 20.09.2024 ರಂದು 1 ನೇ ಆಪಾದಿತೆಗೆ ಕರೆ ಮಾಡಿದಾಗ 3, 4, ನೇ ಆಪಾದಿತರ ಜೊತೆಯಲ್ಲಿದ್ದ 5ನೇ ಆಪಾದಿತನು ಕರೆ ಮಾಡಿದ್ದು ಆ ಸಮಯ ಮುಮ್ಮಾಜ್ ಅಲಿಯು 1 ನೇ ಆಪಾದಿತೆಗೆ 25 ಲಕ್ಷ ರೂಪಾಯಿಯ ಚೆಕ್ ನ್ನು ನೀಡಿದ ಬಳಿಕ ತನ್ನ ಮೊಬೈಲ್ ನ್ನು ಬ್ಲಾಕ್ ಮಾಡಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದು ಅದಕ್ಕೆ ಆಪಾದಿತರುಗಳು ಹೇಗಾದರೂ ಮಾಡಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯನ್ನು ಸಂಪರ್ಕಿಸುವ ಬಗ್ಗೆ ಆತನ ಸ್ನೇಹಿತರಿಗೆ ಸಂಬಂಧಿಕರಿಗೆ, ಪರಿಚಯಸ್ಥರಿಗೆ ಫೋನ್ ಕರೆಗಳನ್ನು ಮಾಡಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಬಗ್ಗೆ ಇಲ್ಲದ ಸಲ್ಲದ ಅಪಪ್ರಚಾರಗಳನ್ನು ಮಾಡಿ ಆತನಿಂದ ಇನ್ನೂ ಹೆಚ್ಚಿನ ಹಣವನ್ನು ಕಿತ್ತುಕೊಳ್ಳುವಂತೆಯೂ ಹಾಗೂ ಕೃಷ್ಣಾಪುರ ಮಸೀದಿಯ ಅಧ್ಯಕ್ಷ ಪದವಿಯಿಂದ ಕೆಳಗೆ ಇಳಿಸಬೇಕೆಂತಲೂ ತಿಳಿಸಿ ಹಾಗೆ ಮಾಡಿದರೆ 3, 4 ಮತ್ತು 5 ನೇ ಆಪಾದಿತರುಗಳು ಕೃಷ್ಣಾಪುರದಲ್ಲಿ 1 ನೇ ಆಪಾದಿತೆಗೆ ಫ್ಯಾಟ್ ನ ವ್ಯವಸ್ಥೆ ಮಾಡಿಕೊಡುವುದಾಗಿ ಹಾಗೂ

2 ನೇ ಆಪಾದಿತನನ್ನು 4 ನೇ ಆಪಾದಿತನ ಜೊತೆಯಲ್ಲಿ ಮರಳು ವ್ಯಾಪಾರದ ಪಾಲುದಾರರನ್ನಾಗಿ ಸೇರಿಸಿಕೊಂಡು ಇನ್ನೂ ಹೆಚ್ಚಿನ ಲಾಭ ಮಾಡಿಕೊಡುವುದಾಗಿ ತಿಳಿಸುವ ಮೂಲಕ ದುಷ್ಕರಣೆ ನೀಡಿರುತ್ತಾರೆ.

ನಂತರವು ಸಹ ಮುಮ್ಮಾಜ್ ಅಲಿಯು 1 ನೇ ಆಪಾದಿತನನ್ನು ಸಂಪರ್ಕಿಸದೇ ಇದ್ದಾಗ 1 ನೇ ಆಪಾದಿತನು ತನ್ನ ಮೂರನೇ ಮಗುವನ್ನು ದಿನಾಂಕ 20-09-2024 ರಂದು ಅಥೇನಾ ಆಸ್ಪತ್ರೆಗೆ ಚಿಕಿತ್ಸೆಗೆ ದಾಖಲಿಸಿ ಆ ನೆಪದಿಂದ ಚಾ.ಸಾ 01, 11, 14, 15, 34, 46 ನೇಯವರಿಗೆ ಸಂಪರ್ಕಿಸಿದಾಗ ತಾನು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರೊಂದಿಗೆ ಮಾತನಾಡಬೇಕು ಮಗುವನ್ನು ಚಿಕಿತ್ಸೆಗೆ ದಾಖಲಿಸಿದ್ದನೆಂದು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರಿಗೆ ಸಂದೇಶ ಮುಟ್ಟುವ ರೀತಿಯಲ್ಲಿ ಬ್ಲಾಕ್ ಮೇಲ್ ಮಾಡಿರುತ್ತಾಳೆ, ಮುಮ್ಮಾಜ್ ಅಲಿಯೂ ಇಷ್ಟೆಲ್ಲಾ ಆದರೂ ಅವಳನ್ನು ಸಂಪರ್ಕಿಸದೇ ಇದ್ದುದರಿಂದ ದಿನಾಂಕ: 25-09-2024 ರಂದು ಚಾಸಾ 38ನೇಯವರ ಮೊಬೈಲ್ ನಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿಗೆ ಫೋನ್ ಕರೆ ಮಾಡಿ ತನಗೆ ಎರಡು ಕೋಟಿ ಹಣ ನೀಡಬೇಕು. ನಿನ್ನನ್ನು ಸತ್ತರೂ ಬಿಡುವುದಿಲ್ಲ ಎಂದು ಹೇಳಿ, ದಿನಾಂಕ 06-10-2024 ರಂದು ತಾನು ಮಗುವಿನೊಂದಿಗೆ ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿಗೆ ಹೋಗಿ ನಿನ್ನ ವಿರುದ್ಧ ದೂರು ನೀಡುವುದಾಗಿ ಬೆದರಿಕೆ ಹಾಕಿದ್ದು ಇದರಿಂದ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಮಾನಸಿಕವಾಗಿ ಕುಗ್ಗಿ ಚಾ.ಸಾ-2 ನೇಯವರ ಬಳಿ ಅಳುತ್ತಾ, ಈ ವಿಚಾರವನ್ನು ಹೇಳಿದ್ದು ಇದರಿಂದ ಭಯಬೀತರಾದ ಚಾ.ಸಾ 2ನೇಯವರು ಮತ್ತು ಮುಮ್ಮಾಜ್ ಅಲಿಯನ್ನು ಕರೆದುಕೊಂಡು ದಿನಾಂಕ: 04-10-2024 ರಂದು ಬೆಳಿಗ್ಗೆ 06-30 ಗಂಟೆಗೆ 1ನೇ ಆಪಾದಿತನು ವಾಸದ ಫ್ಯಾಟ್ ಸಂಖ್ಯೆ 1003 ಗೆ ಹೋಗಿ ಚಾ.ಸಾ-2 ಮತ್ತು ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು ನಮ್ಮದು ತಪ್ಪಾಗಿದೆ ನಮ್ಮನ್ನು ಬಿಟ್ಟುಬಿಡು ಸಾರ್ವಜನಿಕವಾಗಿ ನನ್ನ ಗಂಡನ ಅವಮರ್ಯಾದೆ ಮಾಡಬೇಡ ಕೃಷ್ಣಾಪುರ ಮಸೀದಿಗೆ ಹೋಗಿ ದೂರು ನೀಡಬೇಡ ಎಂದು ಪರಿಪರಿಯಾಗಿ ಕೋರಿಕೊಂಡರೂ 1ನೇ ಆಪಾದಿತನು ಚಾಸಾ 2 ನೇಯವರಿಗೆ ನೀವು ನನ್ನಲ್ಲಿ ಕ್ಷಮೆ ಕೇಳಿಸಿ ತಪ್ಪು ಮಾಡಿದ್ದೀರಿ ನನಗೆ 2 ಕೋಟಿ ಹಣ ನೀಡಲೇಬೇಕು, ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿಯ ಅಧ್ಯಕ್ಷ ಸ್ಥಾನಕ್ಕೆ ರಾಜೀನಾಮೆ ಕೊಡಬೇಕು ಹಾಗೂ ನನ್ನನ್ನು ಮದುವೆಯಾಗಬೇಕು ಎಂದು ಬೇಡಿಕೆ ಇಟ್ಟಿದ್ದು ಇದಕ್ಕೆ ತಪ್ಪಿದ್ದಲ್ಲಿ ದಿನಾಂಕ 06-10-2024 ರಂದು ತಾನು ಮಗುವಿನೊಂದಿಗೆ ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿಗೆ ಹೋಗಿ ನಿನ್ನ ಗಂಡನ ವಿರುದ್ಧ ದೂರು ನೀಡಿ ಮರ್ಯಾದೆ ತೆಗೆದು ನಿನ್ನ ಗಂಡನನ್ನು ಚಡ್ಡಿಯಲ್ಲಿ ನಿಲಿಸುವುದಾಗಿ ಬೆದರಿಕೆ ಹಾಕಿರುತ್ತಾಳೆ. 1ನೇ ಆಪಾದಿತನು ಈ ವಿಚಾರವನ್ನು ಉಳಿದ ಆಪಾದಿತರುಗಳಾದ 3 ರಿಂದ 6 ನೇಯವರುಗಳಿಗೆ ತಿಳಿಸಿರುತ್ತಾಳೆ. ಈ ವಿಚಾರವನ್ನು ತಿಳಿದುಕೊಂಡ ಆಪಾದಿತ 3,4,5, ಮತ್ತು 6 ನೇಯವರು ಅದೇ ದಿನ ಕೃಷ್ಣಾಪುರ ಬದ್ರಿಯಾ ಮಸೀದಿಯ ಆವರಣದಲ್ಲಿ ಮುಸ್ಲಿಂ ಜಮಾತ್ ಸದಸ್ಯರಿಗೆ ಮತ್ತು ಸಾರ್ವಜನಿಕರಿಗೆ ಸುದ್ದಿ ಮಾಡಿ ದಿನಾಂಕ 06-10-2024 ರಂದು ಮಸೀದಿಯಲ್ಲಿ ಮುಮ್ಮಾಜ್

ಅಲಿಯವರ ವಿರುದ್ಧ ಸೇರುವಂತೆ ಪ್ರಚೋದನೆ ಮಾಡುತ್ತಿದ್ದ ವಿಚಾರವನ್ನು ಕೇಳಿಸಿಕೊಂಡ ಚಾ.ಸಾ 22, ಚಾ.ಸಾ-23, ಚಾ.ಸಾ-24, ಚಾ.ಸಾ-25, ಚಾ.ಸಾ-26 ಮತ್ತು ಚಾ.ಸಾ-28,ಚಾ.ಸಾ-29 ನೇಯವರು ಕೇಳಿಸಿಕೊಂಡು ಚಾ.ಸಾ-1, ಚಾ.ಸಾ-5 ಮತ್ತು ಚಾ.ಸಾ-6 ನೇಯವರಿಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ.

ದಿನಾಂಕ: 05-10-2024 ರಂದು ಬೆಳಿಗ್ಗೆ 08-11 ಗಂಟೆಗೆ ಮುಮ್ಮಾಜ್ ಅಲಿಯು 1ನೇ ಆಪಾದಿತನು ಮೂರನೇ ಮಗುವಿನೊಂದಿಗೆ ಆಟವಾಡುತ್ತಿರುವ ವಿಡಿಯೋವನ್ನು ತನ್ನ ವಾಟ್ಸಾಪ್ ಸ್ಟೇಟಸ್ ಗೆ ಅಪ್ ಲೋಡ್

ಮಾಡಿದ್ದು ಅದನ್ನು ಮುಮ್ತಾಜ್ ಅಲಿಯ ಸಂಬಂಧಿಕರುಗಳಾದ ಚಾ.ಸಾ-28, ಚಾ.ಸಾ-29 ನೇಯವರು ನೋಡಿರುತ್ತಾರೆ, ನಂತರ ಚಾ.ಸಾ-29 ನೇಯವರು ತಮ್ಮ ಮೊಬೈಲ್ ನಲ್ಲಿ, ಚಾ.ಸಾ-28 ರವರ ಸ್ಟೇಟಸ್ ನಲ್ಲಿರುವ ವಿಡಿಯೋವನ್ನು ರೆಕಾರ್ಡ್ ಮಾಡಿ ಚಾ.ಸಾ-28 ನೇಯವರಿಗೆ ಕಳುಹಿಸಿದ್ದು, ಚಾ.ಸಾ-28 ನೇಯವರು ಈ ವಿಡಿಯೋವನ್ನು ಚಾ.ಸಾ-35 ನೇಯವರಿಗೆ ಕಳುಹಿಸಿದ್ದು, ಚಾ.ಸಾ-35 ನೇಯವರು ಚಾ.ಸಾ-5ನೇಯವರ ಮಗನಾದ ಮೆಹಶೂಫ್ ಗೆ ಕಳುಹಿಸಿದ್ದು, ಅವರು ಚಾ.ಸಾ-1 ನೇಯವರಿಗೆ ಕಳುಹಿಸಿರುತ್ತಾರೆ. 1ನೇ ಆಪಾದಿತೆಯು ತನ್ನ ಮೊಬೈಲ್ ನಲ್ಲಿ ಮುಮ್ತಾಜ್ ಅಲಿಯು ನನ್ನ ಮೂರನೇ ಮಗುವಿನೊಂದಿಗೆ ಆಟವಾಡುತ್ತಿರುವ ವಿಡಿಯೋವನ್ನು ತನ್ನ ವಾಟ್ಸಾಪ್ ಸ್ಟೇಟಸ್ ಗೆ ಹಾಕಿರುವ ವಿಚಾರವನ್ನು ಚಾ.ಸಾ 29 ನೇಯವರು ಕೂಡಲೇ ಚಾ.ಸಾ-1ನೇಯವರಿಗೆ ಹೇಳಿದ್ದು, ಚಾ.ಸಾ-1 ನೇಯವರು ಈ ವಿಷಯವನ್ನು ಮುಮ್ತಾಜ್ ಅಲಿಗೆ ತಿಳಿಸಿ ಈ ವಿಚಾರದ ಬಗ್ಗೆ ತಾನು ಮತ್ತು ಚಾ.ಸಾ-29 ನೇಯವರು 1 ಆಪಾದಿತೆಯೊಂದಿಗೆ ಮಾತುಕತೆ ನಡೆಸಿ ಸರಿಪಡಿಸುತ್ತೇವೆ. ನೀನು ಚಿಂತೆ ಮಾಡಬೇಡ ಎಂದು ಹೇಳಿರುತ್ತಾರೆ. ಆದರೆ ಮುಮ್ತಾಜ್ ಅಲಿಯು ಈ ವಿಚಾರದಿಂದ ಮಾನಸಿಕವಾಗಿ ಕುಗ್ಗಿ ಭಯಬೀತರಾಗಿರುವುದಾಗಿ ಚಾ.ಸಾ-2 ನೇಯವರು ತಿಳಿಸಿರುತ್ತಾರೆ. 1ನೇ ಆಪಾದಿತೆಯು ತಾನು ವಾಟ್ಸಾಪ್ ಸ್ಟೇಟಸ್ ಗೆ ವಿಡಿಯೋ ಅಪ್ ಲೋಡ್ ಮಾಡಿದ ಬಗ್ಗೆ ಚಾ.ಸಾ-29 ಮತ್ತು ಚಾ.ಸಾ 1 ನೇಯವರಿಗೆ ತಿಳಿಸಿ ತನಗೆ 2 ಕೋಟಿ ಹಣ ನೀಡಿ ಮಾತುಕತೆ ಮಾಡಬೇಕು ಇಲ್ಲದಿದ್ದಲ್ಲಿ ದಿನಾಂಕ 06-10-2024 ರಂದು ಕೃಷ್ಣಾಪುರ ಮಸೀದಿಗೆ ಹೋಗಿ ಮುಮ್ತಾಜ್ ಅಲಿಯ ವಿರುದ್ಧ ಜಮಾತ್ ಕಮಿಟಿಗೆ ದೂರು ನೀಡುವುದಾಗಿ ಬೆದರಿಸಿರುತ್ತಾಳೆ.

ಈ ವಿಚಾರಗಳಿಂದ ಮನನೊಂದು ಸಮಾಜದಲ್ಲಿ ನನ್ನ ಮರ್ಯಾದೆ ಹೊಯಿತು ಎಂದು ಚಿಂತೆಗೊಳಗಾದ ಮುಮ್ತಾಜ್ ಅಲಿ ದಿನಾಂಕ: 06-10-2024 ರಂದು ಬೆಳಗಿನ ಜಾವಾ 03:00 ಗಂಟೆಯ ಸುಮಾರಿಗೆ ಮನೆಯಿಂದ ತನ್ನ ಕಾರನ್ನು ಚಲಾಯಿಸಿಕೊಂಡು ಬಂದವರು 1 ರಿಂದ 6 ರವರೆಗಿನ ಆರೋಪಿತರುಗಳು ಪದೇ ಪದೇ ಹಣಕ್ಕಾಗಿ ಮತ್ತು ತನ್ನ ರಾಜಿನಾಮೆಗೆ ಹಿಂಸೆ ನೀಡುವುದನ್ನು ಮುಂದುವರಿಸಿದ್ದರಿಂದ ಇನ್ನು ಮುಂದಕ್ಕೆ ಆಪಾದಿತರುಗಳು ತನ್ನನ್ನು ಸಮಾಜದಲ್ಲಿ ಗೌರವಯುತವಾಗಿ ಬಾಳಲು ಬಿಡುವುದಿಲ್ಲವೆಂದು ನಿರ್ಧರಿಸಿಕೊಂಡು ಈ ಆರೋಪಿತರ ಕಿರುಕುಳದಿಂದ ಹೊರಬರಲು ಸಾಧ್ಯವಾಗದೇ ಆರೋಪಿತರಿಂದ ಕೊಲೆಯಾಗಿ ಸಾಯುವುದಕ್ಕಿಂತ ಅತ್ಯಹತ್ಯೆಯೊಂದೆ ದಾರಿಯೆಂದು ಯೋಚಿಸಿ ಮನೆಯಿಂದ ಕೂಳೂರು ಬ್ರಿಡ್ಜ್ ತಲುಪುವವರೆಗೆ ತನ್ನ ಮೊಬೈಲ್ ಫೋನ್ ವಾಟ್ಸಾಪ್ ಮುಖೇನಾ ಚಾ.ಸಾ 1,2, 5, 6, 7, 10, 11 ಮತ್ತು 13 ನೇ ಯವರಿಗೆ ತನ್ನ ಮರಣಕ್ಕೆ 1, 2, 3, 4, 5 ಮತ್ತು 6 ನೇ ಆರೋಪಿತರ ಗ್ಯಾಂಗ್ ಹೇಗೆ ಕಾರಣವಾಗಿದೆ ಎಂದು ವಿವರಣೆ ಇರುವ ಆಡಿಯೋ ವಾಯ್ಸ್ ಮೆಸೇಜ್ ಗಳನ್ನು ಮರಣಕ್ಕೆ ಪೂರ್ವದಲ್ಲಿ ವಾಟ್ಸಾಪ್ ವಾಯಿಸ್ ಮೆಸೇಜ್ ಮುಖಾಂತರ ಕಳುಹಿಸಿದ್ದು, ಆರೋಪಿತರ ಕೃತ್ಯಗಳಿಂದ ಸಮಾಜದಲ್ಲಿ ತಾನು ಗೌರವಯುತವಾಗಿ ಬದುಕಲು ಆಸಾಧ್ಯವಾಗಿ ತೀರಾ ಮನನೊಂದು ಮಾನಸಿಕವಾಗಿ ಕುಗ್ಗಿ ಹೋದ ಮುಮ್ತಾಜ್ ಅಲಿಯವರು ತನ್ನ ಕಾರನ್ನು ಬ್ರಿಡ್ಜ್ ಮೇಲೆ ನಿಲ್ಲಿಸಿ ದಿನಾಂಕ: 06-10-2024 ರಂದು ಬೆಳಗಿನ ಜಾವ 04.25 ಗಂಟೆಯ ಸುಮಾರಿಗೆ ಕೂಳೂರು ಬಳಿಯ ಫಲ್ಲುಜೆ ನದಿಗೆ ಹಾರಿ ಅತ್ಯಹತ್ಯೆ ಮಾಡಿಕೊಂಡಿದ್ದು ಇದಕ್ಕೆ 1 ರಿಂದ 6 ರವರೆಗಿನ ಆರೋಪಿತರುಗಳು ಕಾರಣಿಕರ್ತರಾಗಿರುತ್ತಾರೆ.

ಈ ಪ್ರಕರಣದಲ್ಲಿ 1 ನೇ ಆಪಾದಿತೆಯು ಮೃತ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರನ್ನು ಕೊಲೆ ಮಾಡಿ ಸುಲಿಗೆ ಮಾಡುವ ಸಮಾನ ಉದ್ದೇಶದಿಂದ ಅಕ್ರಮ ಕೂಟ ಸೇರಿಸಿಕೊಂಡು, ಒಳಸಂಚು ರೂಪಿಸಿ, 1 ನೇ ಆಪಾದಿತೆಯೊಂದಿಗಿನ ಸಂಬಂಧದ ಬಗ್ಗೆ ಅಪಪ್ರಚಾರ ಮಾಡಿ, ನಿರಂತರವಾಗಿ 2,3,4,5, ಮತ್ತು 6 ನೇ ಆಪಾದಿತರೊಂದಿಗೆ ಸೇರಿ ಬಲವಂತವಾಗಿ ಸಮಾಜದಲ್ಲಿ, ಸ್ಥಾನಮಾನ ಗೌರವವನ್ನು ಕಳೆದು, ಅವಮಾನಿಸಿ, ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಮಸೀದಿ ಅಧ್ಯಕ್ಷ ಪದವಿಗೆ ರಾಜೀನಾಮೆ ಕೊಡಬೇಕೆಂದು ನಿರಂತರವಾಗಿ ದೈಹಿಕ ಮತ್ತು ಮಾನಸಿಕ ಹಿಂಸೆ ನೀಡಿ, ಬಲಾಧ್ಯಹಣ ಮಾಡಿ ಬೆದರಿಸಿ, ಕೂಡಿಕಾಕಿ ಕೈಯಿಂದ ಹಲ್ಲೆ ಮಾಡಿ ಹಣ ಹಾಗೂ ವಸ್ತುಗಳನ್ನು ಸುಲಿಗೆ ಮಾಡಿ, ಅವಾಚ್ಛ ಶಬ್ದಗಳಿಂದ ಬೈದು, ಜೀವ ಬೆದರಿಕೆ ಹಾಕಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಆತ್ಮಹತ್ಯೆ ಮಾಡಿಕೊಳ್ಳಲು ಕಾರಣಕರ್ತರಾಗಿದ್ದು ಕಲಂ: 308(2), 308(5), 352, 351(2), 61(2), 140(2), 108 ಜೊತೆಗೆ 190 ಬಿ.ಎನ್.ಎಸ್ ರೀತ್ಯಾ ಅಪರಾಧವನ್ನು ಎಸಗಿದ್ದು

2ನೇ ಆರೋಪಿತನು ಮೃತ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಕೊಲೆ ಮಾಡಿ ಸುಲಿಗೆ ಮಾಡುವ ಸಮಾನ ಉದ್ದೇಶದಿಂದ ಅಕ್ರಮ ಕೂಟ ಸೇರಿಸಿಕೊಂಡು, ಒಳಸಂಚು ರೂಪಿಸಿ, 1 ನೇ ಆಪಾದಿತೆಯೊಂದಿಗಿನ ಸಂಬಂಧದ ಬಗ್ಗೆ ಅಪಪ್ರಚಾರ ಮಾಡಿ, ನಿರಂತರವಾಗಿ 1,3,4,5, ಮತ್ತು 6 ನೇ ಆಪಾದಿತರೊಂದಿಗೆ ಸೇರಿ ಬಲವಂತವಾಗಿ ಸಮಾಜದಲ್ಲಿ ಸ್ಥಾನಮಾನ ಗೌರವವನ್ನು ಕಳೆದು, ಅವಮಾನಿಸಿ, ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಮಸೀದಿ ಅಧ್ಯಕ್ಷ ಪದವಿಗೆ ರಾಜೀನಾಮೆ ಕೊಡಬೇಕೆಂದು ನಿರಂತರವಾಗಿ ದೈಹಿಕ ಮತ್ತು ಮಾನಸಿಕ ಹಿಂಸೆ ನೀಡಿ, ಬಲಾಧ್ಯಹಣ ಮಾಡಿ, ಬೆದರಿಸಿ, ಕೂಡಿಕಾಕಿ ಕೈಯಿಂದ ಹಲ್ಲೆ ಮಾಡಿ ಹಣ ಹಾಗೂ ವಸ್ತುಗಳನ್ನು ಸುಲಿಗೆ ಮಾಡಿ, ಅವಾಚ್ಛ ಶಬ್ದಗಳಿಂದ ಬೈದು, ಜೀವ ಬೆದರಿಕೆ ಹಾಕಿ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಆತ್ಮಹತ್ಯೆ ಮಾಡಿಕೊಳ್ಳಲು ಕಾರಣಕರ್ತರಾಗಿದ್ದು ಕಲಂ: 308(2), 308(5), 54, 61(2), 140(2), 108 ಜೊತೆಗೆ 190 ಬಿ.ಎನ್.ಎಸ್ ಕಲಂ ರೀತ್ಯಾ ಅಪರಾಧವನ್ನು ಎಸಗಿದ್ದು

3,4,5 ಮತ್ತು 6 ನೇ ಆಪಾದಿತರುಗಳು ಸಮಾನ ಉದ್ದೇಶದಿಂದ ಕೊಲೆ ಮಾಡಿ ಸುಲಿಗೆ ಮಾಡುವ ಬಲಾಧ್ಯಹಣ ಹಣಕ್ಕಾಗಿ ದುಷ್ಕರಣೆ ನೀಡಿ, ಅಕ್ರಮ ಕೂಟ ಸೇರಿಸಿಕೊಂಡು, ಒಳಸಂಚು ನಡೆಸಿಕೊಂಡು 1 ಮತ್ತು 2 ನೇ ಆಪಾದಿತರ ಉದ್ದೇಶವನ್ನು ಈಡೇರಿಸಲು ಹಾಗೂ ತಮಗೆ ಮುಮ್ಮಾಜ್ ಅಲಿಯ ಮೇಲೆ ಇದ್ದ ದ್ವೇಷದಿಂದ 1 ಮತ್ತು 2 ನೇ ಆಪಾದಿತರಿಗೆ ಬಲಾಧ್ಯಹಣ ಹಣದ ಮೂಲಕ ನಡೆಸುವ ಸುಲಿಗೆಯಲ್ಲಿ ಸಮಾನ ಭಾಗಿಗಳಾಗಿ ಆರ್ಥಿಕ ಲಾಭ ಪಡೆದುಕೊಳ್ಳಲು ಹಾಗೂ ಮುಮ್ಮಾಜ್ ಅಲಿ ಮತ್ತು ಚಾ.ಸಾ-2 ನೇಯವರ ನಡತೆಯನ್ನು ಅವಮಾನಿಸಿ ಸಾರ್ವಜನಿಕವಾಗಿ ಅವಮರ್ಯಾದೆ ಮಾಡಲು ಸಮಾನ ಉದ್ದೇಶದಿಂದ ದುಷ್ಕರಣೆ ಕೃತ್ಯವನ್ನು ಮುಂದುವರೆಸಿದ ಪರಿಣಾಮ ಮುಮ್ಮಾಜ್ ಅಲಿಯವರು ಆತ್ಮಹತ್ಯೆ ಮಾಡಿಕೊಳ್ಳಲು ಆಪಾದಿತರಾದ 1 ಮತ್ತು 2 ನೇಯವರೊಂದಿಗೆ ನಿರಂತರವಾಗಿ ಅಪರಾಧಿಕ ಒಳಸಂಚು ಮಾಡಿ ದುಷ್ಕರಣಿಸಿದ ಪರಿಣಾಮ ಮುಮ್ಮಾಜ್ ಅಲಿಯು ಆತ್ಮಹತ್ಯೆ ಮಾಡಿಕೊಂಡಿದ್ದು ಆರೋಪಿತರು ಕಲಂ 108, 50, 61(2), 140(2) ಜೊತೆಗೆ 190 ಬಿ.ಎನ್.ಎಸ್ ರಂತೆ ಅಪರಾಧವೆಸಗಿರುತ್ತಾರೆ ಎಂಬುದಾಗಿ ಸಲ್ಲಿಸಲಾದ ದೋಷಾರೋಪಣ ಪಟ್ಟಿ"

(Emphasis added)

The allegations vary from offences punishable under Sections 308(2), 308(5), 352, 351(2), 50, 54, 61(2), 140(2), 108 read with 190 of the BNS. I deem it appropriate to notice the provisions on which the offences are alleged. They read as follows:

"50. Punishment of abetment if person abetted does act with different intention from that of abettor.—Whoever abets the commission of an offence shall, if the person abetted does the act with a different intention or knowledge from that of the abettor, be punished with the punishment provided for the offence which would have been committed if the act had been done with the intention or knowledge of the abettor and with no other.

... ..

54. Abettor present when offence is committed.—Whenever any person, who is absent would be liable to be punished as an abettor, is present when the act or offence for which he would be punishable in consequence of the abetment is committed, he shall be deemed to have committed such act or offence.

... ..

61. Criminal conspiracy.—(1)
..

(2) Whoever is a party to a criminal conspiracy,—

(a) to commit an offence punishable with death, imprisonment for life or rigorous imprisonment for a term of two years or upwards, shall, where no express provision is made in this Sanhita for the punishment of such a conspiracy, be punished in the same manner as if he had abetted such offence;

(b) other than a criminal conspiracy to commit an offence punishable as aforesaid shall be

punished with imprisonment of either description for a term not exceeding six months, or with fine or with both.

... ..

108. Abetment of suicide.—If any person commits suicide, whoever abets the commission of such suicide, shall be punished with imprisonment of either description for a term which may extend to ten years, and shall also be liable to fine.

... ..

140. Kidnapping or abducting in order to murder or for ransom, etc.—(1)

(2) Whoever kidnaps or abducts any person or keeps a person in detention after such kidnapping or abduction, and threatens to cause death or hurt to such person, or by his conduct gives rise to a reasonable apprehension that such person may be put to death or hurt, or causes hurt or death to such person in order to compel the Government or any foreign State or international inter-governmental organisation or any other person to do or abstain from doing any act or to pay a ransom, shall be punishable with death, or imprisonment for life, and shall also be liable to fine.

... ..

190. Every member of unlawful assembly guilty of offence committed in prosecution of common object.—If an offence is committed by any member of an unlawful assembly in prosecution of the common object of that assembly, or such as the members of that assembly knew to be likely to be committed in prosecution of that object, every person who, at the time of the committing of that offence, is a member of the same assembly, is guilty of that offence.

... ..

308. Extortion.—(1)

(2) Whoever commits extortion shall be punished with imprisonment of either description for a term which may extend to seven years, or with fine, or with both.

... ..

(5) Whoever commits extortion by putting any person in fear of death or of grievous hurt to that person or to any other,

shall be punished with imprisonment of either description for a term which may extend to ten years, and shall also be liable to fine.

... ..

351. Criminal intimidation.—(1)

(2) Whoever commits the offence of criminal intimidation shall be punished with imprisonment of either description for a term which may extend to two years, or with fine, or with both.

... ..

352. Intentional insult with intent to provoke breach of peace.—Whoever intentionally insults in any manner, and thereby gives provocation to any person, intending or knowing it to be likely that such provocation will cause him to break the public peace, or to commit any other offence, shall be punished with imprisonment of either description for a term which may extend to two years, or with fine, or with both."

Section 54 of the BNS punishes an abettor who is present when the offence is committed. Section 61(2) deals with punishment for criminal conspiracy. Section 140(2) deals with kidnapping for a ransom as was obtaining under Section 364A of the IPC, the earlier regime. Section 308(2) deals with extortion. Section 308(5) deals with extortion by putting a person in a fear of death or grievous hurt. Section 190 deals with unlawful assembly in execution of a common object. Above all, the alleged offence under Section 108 of the BNS punishes a person who abets commission of suicide.

12. If the complaint and the summary of charge sheet as extracted hereinabove are noticed, what would unmistakably emerge is, that the case is shrouded with seriously disputed questions of fact. The complainant registers the complaint on 06-10-2024, hands over the mobile phone of the deceased on 13-10-2024 and speaks about harassment of accused No.1 to the deceased and their relationship and the voice message from the deceased, which also indicates a cheque being handed over to accused No.1 for a sum of ₹25/- lakhs on demand of ₹50/- lakhs. The wife of the deceased one Rehana speaks about relationship of the deceased with accused No.1 and she comes to know of their relationship on 13-04-2024. The squabble arose between them early on 04-04-2024. Accused No.1 later on demanded compensation and had also asked the deceased to resign from the post of President and threatened to file a complaint before the Masjid. This is noticed in the WhatsApp voice recording of the deceased. There are several witnesses, who spoke about the enmity between the deceased and accused No.3 with regard to masjid administration and other acts of threatening with regard to administration in the masjid as also the relationship between

accused No.1 and the deceased. Accused No.1 one Smt. Rehamath is not said to have had a relationship with the deceased. When all these allegations are so shrouded in the realm of seriously disputed questions of fact, it is understandable as to how this Court can interfere in exercise of its jurisdiction under Section 482 of the Cr.P.C., at this stage. It is undoubtedly a case for trial. A life is lost, not on ordinary terms but on serious allegations which are recorded by the deceased at the time of commission of suicide. This cannot be brushed aside and the crime cannot be obliterated at this juncture.

13. Jurisprudence is replete with the judgments of the Apex Court as to the interference in a case of commission of suicide as obtaining under Section 108 of the BNS or Section 306 of the IPC, the earlier regime. The Apex Court holds that if ingredients of Section 107 of the IPC are not met in an allegation of an offence under Section 306 of the IPC, the Court has to interfere and obliterate the proceedings. In the event it does make out an offence of abetment, the Court must hold its hands in terminating the proceedings at the nascent stage. It therefore, becomes necessary

to notice what is abetment. For an offence to become punishable under Section 108 of the BNS, the abetment must have happened as obtaining under Section 45 of the BNS, which is Section 107 of the earlier regime, IPC. Section 45 of the BNS reads as follows:

"45. Abetment of a thing.—A person abets the doing of a thing, who—

- (a) instigates any person to do that thing; or**
- (b) engages with one or more other person or persons in any conspiracy for the doing of that thing, if an act or illegal omission takes place in pursuance of that conspiracy, and in order to the doing of that thing; or**
- (c) intentionally aids, by any act or illegal omission, the doing of that thing.**

Explanation 1.—A person who, by wilful misrepresentation, or by wilful concealment of a material fact which he is bound to disclose, voluntarily causes or procures, or attempts to cause or procure, a thing to be done, is said to instigate the doing of that thing.

Illustration

A, a public officer, is authorised by a warrant from a court to apprehend Z. B, knowing that fact and also that C is not Z, wilfully represents to A that C is Z, and thereby intentionally causes A to apprehend C. Here B abets by instigation the apprehension of C.

Explanation 2.—Whoever, either prior to or at the time of the commission of an act, does anything in order to facilitate the commission of that act, and thereby facilitates the commission thereof, is said to aid the doing of that act."

In terms of Section 45 of the BNS, a person is said to have abetted doing of a thing, if a person would instigate any person to do a particular thing or engages with one or more person in a conspiracy for doing that thing or intentionally aid by an act or illegal omission for doing that thing. If the complaint so registered, the statements recorded and the charge sheet drawn against the accused are noticed, they *prima facie* meet the ingredients of abetment as obtaining under Section 45 of the BNS *supra*.

14. It is now germane to notice the judicial canvass of whether *prima facie* ingredients of the offence under Section 45 of the BNS/107 of the IPC are met.

JUDICIAL CANVASS:

15. The Apex Court in the case of **RAJEEV KOURAV v. BAISAHAB¹**, has held as follows:

"....

6. The High Court summoned the record of investigation and perused the statements recorded by the appellant and his family members under Section 161 CrPC. The High Court held that statements recorded under Section 161 CrPC would show that Respondent 1 is a quarrelsome lady who has threatened

¹(2020) 3 SCC 317

the appellant's family of false implication in a criminal case. The High Court observed that none of the persons whose statements under Section 161 CrPC were recorded have mentioned about the complaint of the deceased and that she was thinking of committing suicide due to the harassment of Respondents 1 to 3. The High Court recorded a finding that RamsharanKourav, the uncle of the deceased, has stated in his statement under Section 161 that the deceased informed him that she is unable to bear the torture of Respondents 1 to 3 and was thinking of putting an end to her life.

7. The High Court observed that the allegations made against Respondents 1 to 3 at the most constitute an offence under Section 506 IPC for criminal intimidation. Read as a whole, the allegations made against Respondents 1 to 3 did not make out an offence under Sections 306/34 IPC. The High Court further held that ingredients of Section 107 IPC are also not satisfied. In that view, the petition filed by Respondents 1 to 3 for quashing the criminal proceeding was allowed.

8. It is no more res integra that exercise of power under Section 482 CrPC to quash a criminal proceeding is only when an allegation made in the FIR or the charge-sheet constitutes the ingredients of the offence/offences alleged. Interference by the High Court under Section 482 CrPC is to prevent the abuse of process of any court or otherwise to secure the ends of justice. It is settled law that the evidence produced by the accused in his defence cannot be looked into by the court, except in very exceptional circumstances, at the initial stage of the criminal proceedings. It is trite law that the High Court cannot embark upon the appreciation of evidence while considering the petition filed under Section 482 CrPC for quashing criminal proceedings. It is clear from the law laid down by this Court that if a prima facie case is made out disclosing the ingredients of the offence alleged against the accused, the Court cannot quash a criminal proceeding.

9. Mr Shoeb Alam, learned counsel appearing for Respondents 1 to 3, relied upon several judgments of this Court to submit that allegations only disclose a case of harassment meted out to the deceased. The ingredients of Sections 306 and

107 IPC have not been made out. It is submitted that there is nothing on record to show that the respondents have abetted the commission of suicide by the deceased. **He further argued that abetment as defined under Section 107 IPC is instigation which is missing in the complaint made by the appellant. He further argued that if the allegations against Respondents 1 to 3 are not prima facie made out, there is no reason why they should face a criminal trial.**

10. We do not agree with the submissions made on behalf of Respondents 1 to 3. **The conclusion of the High Court to quash the criminal proceedings is on the basis of its assessment of the statements recorded under Section 161 CrPC. Statements of witnesses recorded under Section 161 CrPC being wholly inadmissible in evidence cannot be taken into consideration by the Court, while adjudicating a petition filed under Section 482 CrPC [Rajendra Singh v. State of U.P., (2007) 7 SCC 378 : (2007) 3 SCC (Cri) 375] .**

11. Moreover, the High Court was aware that one of the witnesses mentioned that the deceased informed him about the harassment meted out by Respondents 1 to 3 which she was not able to bear and hence wanted to commit suicide. **The High Court committed an error in quashing criminal proceedings by assessing the statements under Section 161 CrPC."**

15.1. The Apex Court in the case of **MAHENDRA K.C. v.**

STATE OF KARNATAKA², has held as follows:

"....

16. On reading the judgment [*L. Bheema Naik v. State of Karnataka*, 2020 SCC OnLine Kar 3395] of the Single Judge, it would appear that the Single Judge has failed to notice the distinction between a petition for quashing under Section 482 (which was being considered) and a criminal trial or an appeal

²(2022) 2 SCC 129

against a conviction on a charge under Section 306. The Single Judge has transgressed the limits of the jurisdiction under Section 482 CrPC. The judgment is replete with hypotheses and surmises on the basis of which the Single Judge has reached an inference on facts. The Single Judge has tested the veracity of the allegations in the criminal complaint and in the suicide note left behind by the deceased without having the benefit of an evidentiary record which would be collected during the trial. **At the stage when the High Court considers a petition for quashing under Section 482 CrPC, the test to be applied is whether the allegations in the complaint as they stand, without adding or detracting from the complaint, prima facie establish the ingredients of the offence alleged. At this stage, the High Court cannot test the veracity of the allegations nor for that matter can it proceed in the manner that a Judge conducting a trial would, on the basis of the evidence collected during the course of trial.** The High Court in the present case has virtually proceeded to hold a trial, substituting its own perception for what it believed should or should not have been the normal course of human behaviour. This is clearly impermissible.

17. The complaint in the present case on the basis of which the FIR was registered contains a detailed account of:

- (i) The knowledge of the deceased in regard to the illegal activities of the accused;
- (ii) The accused having used the deceased's bank account for transfer of funds to his relatives;
- (iii) The deceased having been threatened by the accused and by his "house car driver" with death; and
- (iv) The recovery of the suicide note which was also uploaded on the Facebook account of the deceased.

The suicide note in turn provides a detailed account of—

- (a) The wealth amassed by the second respondent-accused who was an SLAO, worth over Rs 100 crores;

- (b) The second respondent-accused having converted approximately Rs 100 crores into currency notes of various denominations;
- (c) The knowledge of the deceased with respect the illegal activities of the accused;
- (d) The accused having used the deceased for the conversion of currency notes amounting to over Rs 75 crores;
- (e) The payment of the salary of the deceased, who was a driver having been stopped for three months;
- (f) A threat of murder being administered to the deceased following a shortage in the currency; and
- (g) The deceased having decided to end his life by consuming poison, having suffered at the hands of the accused.

18. In this backdrop, it is impossible on a judicious purview of the contents of the complaint and the suicide note for a judicial mind to arrive at a conclusion that a case for quashing the FIR had been established. In arriving at that conclusion, the Single Judge has transgressed the well-settled limitations on the exercise of the powers under Section 482 CrPC and has encroached into a territory which is reserved for a criminal trial.

19. The High Court has the power under Section 482 to issue such orders as are necessary to prevent the abuse of legal process or otherwise, to secure the ends of justice. The law on the exercise of power under Section 482 to quash an FIR is well-settled. In *State of Orissa v. Saroj Kumar Sahoo* [*State of Orissa v. Saroj Kumar Sahoo*, (2005) 13 SCC 540 : (2006) 2 SCC (Cri) 272] , a two-Judge Bench of this Court, observed that : (SCC pp. 547-48, para 8)

"8. ... While exercising the powers under the section, the court does not function as a court of appeal or revision. Inherent jurisdiction under the

section though wide has to be exercised sparingly, carefully and with caution and only when such exercise is justified by the tests specifically laid down in the section itself. It is to be exercised ex debito justitiae to do real and substantial justice for the administration of which alone the courts exist. Authority of the court exists for advancement of justice and if any attempt is made to abuse that authority so as to produce injustice, the court has power to prevent abuse. It would be an abuse of process of the court to allow any action which would result in injustice and prevent promotion of justice. **In exercise of the powers the court would be justified to quash any proceeding if it finds that initiation/continuance of it amounts to abuse of the process of court or quashing of these proceedings would otherwise serve the ends of justice. When no offence is disclosed by the report, the court may examine the question of fact. When a report is sought to be quashed, it is permissible to look into the materials to assess what the report has alleged and whether any offence is made out even if the allegations are accepted in toto."**

20. These principles emanate from the decisions of this Court in *State of Haryana v. Bhajan Lal* [*State of Haryana v. Bhajan Lal*, 1992 Supp (1) SCC 335 : 1992 SCC (Cri) 426] and *State of M.P. v. Surendra Kori* [*State of M.P. v. Surendra Kori*, (2012) 10 SCC 155 : (2012) 4 SCC (Civ) 921 : (2013) 1 SCC (Cri) 247 : (2012) 2 SCC (L&S) 940] . In *Surendra Kori* [*State of M.P. v. Surendra Kori*, (2012) 10 SCC 155 : (2012) 4 SCC (Civ) 921 : (2013) 1 SCC (Cri) 247 : (2012) 2 SCC (L&S) 940] , this Court observed : (*Surendra Kori case* [*State of M.P. v. Surendra Kori*, (2012) 10 SCC 155 : (2012) 4 SCC (Civ) 921 : (2013) 1 SCC (Cri) 247 : (2012) 2 SCC (L&S) 940] , SCC p. 163, para 14)

"14. The High Court in exercise of its powers under Section 482 CrPC does not function as a court of appeal or revision. This Court has, in several judgments, held that the inherent jurisdiction under Section 482 CrPC, though wide, has to be used sparingly, carefully and with caution. The High Court, under Section 482 CrPC, should normally refrain from giving a prima facie

decision in a case where the entire facts are incomplete and hazy, more so when the evidence has not been collected and produced before the Court and the issues involved, whether factual or legal, are of wide magnitude and cannot be seen in their true perspective without sufficient material."

21. In *Bhajan Lal* [*State of Haryana v. Bhajan Lal*, 1992 Supp (1) SCC 335 : 1992 SCC (Cri) 426] , this Court laid down the principles for the exercise of the jurisdiction by the High Court in exercise of its powers under Section 482 CrPC to quash an FIR. Ratnavel Pandian, J. laid down the limits on the exercise of the power under Section 482 CrPC for quashing the FIR and observed : (SCC pp. 378-79, para 102)

"102. In the backdrop of the interpretation of the various relevant provisions of the Code under Chapter XIV and of the principles of law enunciated by this Court in a series of decisions relating to the exercise of the extraordinary power under Article 226 or the inherent powers under Section 482 CrPC which we have extracted and reproduced above, we give the following categories of cases by way of illustration wherein such power could be exercised either to prevent abuse of the process of any court or otherwise to secure the ends of justice, though it may not be possible to lay down any precise, clearly defined and sufficiently channelised and inflexible guidelines or rigid formulae and to give an exhaustive list of myriad kinds of cases wherein such power should be exercised.

(1) Where the allegations made in the first information report or the complaint, even if they are taken at their face value and accepted in their entirety do not prima facie constitute any offence or make out a case against the accused.

(2) Where the allegations in the first information report and other materials, if any, accompanying the FIR do not disclose a cognizable offence, justifying an investigation by police officers under Section 156(1) CrPC except under an order of a Magistrate within the purview of Section 155(2) CrPC.

(3) Where the uncontroverted allegations made in the FIR or complaint and the evidence collected in

support of the same do not disclose the commission of any offence and make out a case against the accused.

(4) Where, the allegations in the FIR do not constitute a cognizable offence but constitute only a non-cognizable offence, no investigation is permitted by a police officer without an order of a Magistrate as contemplated under Section 155(2) CrPC.

(5) Where the allegations made in the FIR or complaint are so absurd and inherently improbable on the basis of which no prudent person can ever reach a just conclusion that there is sufficient ground for proceeding against the accused.

(6) Where there is an express legal bar engrafted in any of the provisions of the Code or the Act concerned (under which a criminal proceeding is instituted) to the institution and continuance of the proceedings and/or where there is a specific provision in the Code or the concerned Act, providing efficacious redress for the grievance of the aggrieved party.

(7) Where a criminal proceeding is manifestly attended with mala fide and/or where the proceeding is maliciously instituted with an ulterior motive for wreaking vengeance on the accused and with a view to spite him due to private and personal grudge."

The judgment in *Bhajan Lal* [*State of Haryana v. Bhajan Lal*, 1992 Supp (1) SCC 335 : 1992 SCC (Cri) 426] has been recently relied on by this Court in *State of Telangana v. Managipet* [*State of Telangana v. Managipet*, (2019) 19 SCC 87 : (2020) 3 SCC (Cri) 702] .

22. Based on the above precedent, the High Court while exercising its power under Section 482 CrPC to quash the FIR instituted against the second respondent-accused should have applied the following two tests : (i) whether the allegations made in the complaint, prima facie constitute an offence; and (ii) whether the allegations are so improbable that a prudent man would not arrive at the conclusion that there is sufficient ground to proceed with the complaint. Before proceeding further, it is imperative to briefly discuss the law on the abetment of

suicide to determine if a prima facie case under Section 306 IPC has been made out against the respondent-accused.

23. Section 306 IPC provides for punishment of the abetment of suicide:

"306. Abetment of suicide.—If any person commits suicide, whoever abets the commission of such suicide, shall be punished with imprisonment of either description for a term which may extend to ten years, and shall also be liable to fine."

Section 107 IPC defines the expression "abetment":

"107. Abetment of a thing.—A person abets the doing of a thing, who—

First.—Instigates any person to do that thing; or

Secondly.—Engages with one or more other person or persons in any conspiracy for the doing of that thing, if an act or illegal omission takes place in pursuance of that conspiracy, and in order to the doing of that thing; or

Thirdly.—Intentionally aids, by any act or illegal omission, the doing of that thing.

Explanation 1.—A person who by wilful misrepresentation, or by wilful concealment of a material fact which he is bound to disclose, voluntarily causes or procures, or attempts to cause or procure, a thing to be done, is said to instigate the doing of that thing."

24. The essence of abetment lies in instigating a person to do a thing or the intentional doing of that thing by an act or illegal omission. In *Ramesh Kumar v. State of Chhattisgarh* [*Ramesh Kumar v. State of Chhattisgarh*, (2001) 9 SCC 618 : 2002 SCC (Cri) 1088] , a three-Judge Bench of this Court, speaking through R.C. Lahoti, J. (as the learned Chief Justice then was), observed : (SCC p. 629, para 20)

"20. Instigation is to goad, urge forward, provoke, incite or encourage to do "an act". To satisfy

the requirement of instigation though it is not necessary that actual words must be used to that effect or what constitutes instigation must necessarily and specifically be suggestive of the consequence. Yet a reasonable certainty to incite the consequence must be capable of being spelt out. The present one is not a case where the accused had by his acts or omission or by a continued course of conduct created such circumstances that the deceased was left with no other option except to commit suicide in which case an instigation may have been inferred. A word uttered in the fit of anger or emotion without intending the consequences to actually follow cannot be said to be instigation."

25. A two-Judge Bench of this Court in *Chitresh Kumar Chopra v. State (NCT of Delhi)* [*Chitresh Kumar Chopra v. State (NCT of Delhi)*, (2009) 16 SCC 605 : (2010) 3 SCC (Cri) 367] , speaking through D.K. Jain, J., observed : (SCC pp. 611-12, paras 19-20)

"19. As observed in *Ramesh Kumar* [*Ramesh Kumar v. State of Chhattisgarh*, (2001) 9 SCC 618 : 2002 SCC (Cri) 1088] , where the accused by his acts or by a continued course of conduct creates such circumstances that the deceased was left with no other option except to commit suicide, an "instigation" may be inferred. In other words, in order to prove that the accused abetted commission of suicide by a person, it has to be established that:

(i) the accused kept on irritating or annoying the deceased by words, deeds or wilful omission or conduct which may even be a wilful silence until the deceased reacted or pushed or forced the deceased by his deeds, words or wilful omission or conduct to make the deceased move forward more quickly in a forward direction; and

(ii) that the accused had the intention to provoke, urge or encourage the deceased to commit suicide while acting in the manner noted above. Undoubtedly, presence of mens rea is the necessary concomitant of instigation.

20. In the background of this legal position, we may advert to the case at hand. The question as to what

is the cause of a suicide has no easy answers because suicidal ideation and behaviours in human beings are complex and multifaceted. Different individuals in the same situation react and behave differently because of the personal meaning they add to each event, thus accounting for individual vulnerability to suicide. Each individual's suicidality pattern depends on his inner subjective experience of mental pain, fear and loss of self-respect. Each of these factors are crucial and exacerbating contributor to an individual's vulnerability to end his own life, *which may either be an attempt for self-protection or an escapism from intolerable self.*"

(emphasis in original)

26. This has been reiterated in the decision in *Amalendu Pal v. State of W.B.* [*Amalendu Pal v. State of W.B.*, (2010) 1 SCC 707 : (2010) 1 SCC (Cri) 896] , where it has been observed : (SCC p. 712, para 12)

"12. ... It is also to be borne in mind that in cases of alleged abetment of suicide there must be proof of direct or indirect acts of incitement to the commission of suicide. Merely on the allegation of harassment without there being any positive action proximate to the time of occurrence on the part of the accused which led or compelled the person to commit suicide, conviction in terms of Section 306 IPC is not sustainable."

(See also in this context the judgments in *Praveen Pradhan v. State of Uttaranchal* [*Praveen Pradhan v. State of Uttaranchal*, (2012) 9 SCC 734 : (2013) 1 SCC (Cri) 146] , *VajinathKondibaKhandke v. State of Maharashtra* [*VajinathKondibaKhandke v. State of Maharashtra*, (2018) 7 SCC 781 : (2018) 3 SCC (Cri) 362] , *M. Arjunan v. State* [*M. Arjunan v. State*, (2019) 3 SCC 315 : (2019) 2 SCC (Cri) 219] , *Ude Singh v. State of Haryana* [*Ude Singh v. State of Haryana*, (2019) 17 SCC 301 : (2020) 3 SCC (Cri) 306] , *Rajesh v. State of Haryana* [*Rajesh v. State of Haryana*, (2020) 15 SCC 359 : (2020) 4 SCC (Cri) 75] and *Gurcharan Singh v. State of Punjab* [*Gurcharan Singh v. State of Punjab*, (2020) 10 SCC 200 : (2021) 1 SCC (Cri) 417] . These decisions have been recently referred to in the judgment of this Court in *Arnab Manoranjan*

Goswami v. State of Maharashtra [Arbab Manoranjan Goswami v. State of Maharashtra, (2021) 2 SCC 427 : (2021) 1 SCC (Cri) 834]).

27. While adjudicating on an application under Section 482 CrPC, the High Court in the present case travelled far away from the parameters for the exercise of the jurisdiction. **Essentially, the task before the High Court was to determine whether the allegations made in the first information report or the complaint, even if they are taken at their face value and accepted in their entirety did or did not prima facie constitute an offence or make out a case against the accused.**

28. Instead of applying this settled principle, the High Court has proceeded to analyse from its own perspective the veracity of the allegations. It must be emphasised that this is not a case where the High Court has arrived at a conclusion that the allegations in the FIR or the complaint are so absurd and inherently improbable on the basis of which no prudent person could ever reach a just conclusion that there is sufficient ground for proceeding against the accused. Nor is this a case where the criminal proceeding is manifestly mala fide or has been instituted with an ulterior motive of taking vengeance on the accused. On the contrary, the specific allegations in the FIR and in the complaint find due reflection in the suicide note and establish a prima facie case for abetment of suicide within the meaning of Sections 306 and 107 IPC. The entire judgment [*L. Bheema Naik v. State of Karnataka*, 2020 SCC OnLine Kar 3395] of the High Court consists of a litany of surmises and conjectures and such an exercise is beyond the domain of proceeding under Section 482 CrPC. The High Court has proceeded to scrutinise what has been disclosed during the investigation, ignoring that the investigation had been stayed by an interim order of the High Court, during the pendency of the proceedings under Section 482.

29. The High Court observed that a prima facie case for the commission of offence under Section 306 IPC is not made out since : (i) the suicide note does not

describe the specific threats; (ii) details of the alleged demand of Rs 8 lakhs from the deceased by the respondent-accused are not set out in the suicide note; and (iii) no material to corroborate the allegations detailed in the suicide note has been unearthed by the investigating agency. The High Court observed that since the deceased took considerable time to write a twelve page suicide note, "it would have been but natural for the author to set out the details". The High Court has evidently travelled far beyond the limits of its inherent power under Section 482 CrPC since instead of determining whether on a perusal of the complaint, a prima facie case is made out, it has analysed the sufficiency of the evidence with reference to the suicide note and has commented upon and made strong observations on the suicide note itself.

30. Paras 32, 33, 34 and 39 of the order [*L. Bheema Naik v. State of Karnataka*, 2020 SCC OnLine Kar 3395] of the High Court are extracted below : (*L. Bheema Naik case* [*L. Bheema Naik v. State of Karnataka*, 2020 SCC OnLine Kar 3395] , SCC OnLine Kar)

"32. In Para 21 [of the suicide/death note] [**Ed.** : As per para 31 of the impugned judgment of the High Court in *L. Bheema Naik case*, it is recorded as follows:"... The deceased has written a detailed death note consisting of 21 numbered and one unnumbered paragraphs. Out of 22 paragraphs, 20 paragraphs pertain to alleged dealings and the only probable portion of the death note, which could be relied upon to establish the culpability of the petitioner are Para 21...."] , a bald statement is made stating that because he is aware of all the above transaction, he was given a death threat. In the next sentence, he states that he has been psychologically/emotionally in trouble and hence, he is consuming poison and that the petitioner and his driver alone are responsible. For a person, who has detailed 20 transactions, it can be prudently expected of such a person to give details of the threat.

33. In the next unnumbered paragraph, a totally different story/note is set out as a reason for the petitioner threatening the deceased. In the unnumbered paragraph, he states that there was shortage in the cash

to the tune of Rs 8 lakhs and that the petitioner suspected him as being responsible for the same and hence, threatened him that if the deceased did not repay said Rs 8 lakhs, he would have the deceased killed at the hands of rowdies. Thereafter, in the next sentence he states that in view of the same, he has decided to consume poison and that the petitioner and his driver are responsible for the same.

34. In Para 20 [of the suicide/death note], the deceased holds the petitioner responsible for withholding the salary for the last three months. The other paragraphs including Para 20 [of the suicide/death note] detail the properties said to have been amassed by the petitioner and other illegal transactions. After having perused and scrutinised the death note, a query was put to the learned High Court Government Pleader and the counsel appearing on behalf of 2nd respondent as to whether the investigation has thrown up any material that corroborates any of the allegations set out in the death note. The learned High Court Government Pleader would fairly submit that they have not been able unearth any material to corroborate any of the allegations.

39. As discussed above, the death note contains no incriminating statement or material except for a bald and vague statement but that the accused had threatened him. Even the complaint does not disclose any details of the alleged threat nor does the complaint state that the deceased had on multiple occasions complained of having received threats from accused. Even the allegation of the demand for repayment of Rs 8 lakhs rings hollow as neither the prosecution nor the de facto complainant have been able to place an iota of material that the deceased was or had in fact been in possession of huge sum of money."

Further, the observation of the High Court that there is no material to corroborate the allegations made in the suicide note is erroneous since it is not a consideration for the High Court while exercising its power under Section 482 CrPC, particularly in view of the fact that the

trial has not begun and the Single Judge had stayed the investigation in the criminal complaint.

31. The Single Judge, other than deciding on the merits of the case while exercising the power under Section 482 CrPC, has also made observations diminishing the importance of mental health. The mental health of a person cannot be compressed into a one-size-fits-all approach. In para 37 of the impugned judgment [*L. Bheema Naik v. State of Karnataka*, 2020 SCC OnLine Kar 3395] , the Single Judge observed : (*L. Bheema Naik case [L. Bheema Naik v. State of Karnataka*, 2020 SCC OnLine Kar 3395] , SCC OnLine Kar)

"37. It is not the case of the deceased that the accused had deprived him of his wealth or have committed acts that have shattered his hopes in life or separated him from his family and friends."

The Single Judge then makes the following observation in paras 41 and 43 : (*L. Bheema Naik case [L. Bheema Naik v. State of Karnataka*, 2020 SCC OnLine Kar 3395] , SCC OnLine Kar)

"41. ... It is not the case of the prosecution that the deceased was running away from or escaping the petitioner or his henchmen, but as is his habit, to visit his parents and to spend time with his friends. If the deceased had really felt threatened, he would have definitely approached the police. It is not that he was naive or not worldly-wise. If his employment with the petitioner was true, then the Police Commissionerate was only a stone's throw away. It is not that the deceased was a weakling. The deceased by profession, is a driver. A profession where, accidents causing loss of life and limb are a daily occurrence and every driver is aware that he could be involved in an accident at any time.

43. His act of attending a relatives marriage in a different town and his interacting with friends and relatives are all actions of a normal person and not of a person under severe duress. The contention that this criminal case would jeopardise his career progression also cannot be brushed aside. It is also not forthcoming as to how he sourced the poison."

32. The Single Judge has termed a person who decided to commit suicide a “weakling” and has also made observations on how the behaviour of the deceased before he committed suicide was not that of a person who is depressed and suffering from mental health issues. Behavioural scientists have initiated the discourse on the heterogeneity of every individual and have challenged the traditional notion of “all humans behave alike”. Individual personality differences manifest as a variation in the behaviour of people. Therefore, how an individual copes up with a threat—both physical and emotional, expressing (or refraining to express) love, loss, sorrow and happiness, varies greatly in view of the multi-faceted nature of the human mind and emotions. Thus, the observations describing the manner in which a depressed person ought to have behaved deeply diminishes the gravity of mental health issues.

33. The High Court by its order [*L. Bheema Naik v. State of Karnataka*, 2020 SCC OnLine Kar 3395] has prevented the completion of the investigation in the complaint registered as Crime No. 565 of 2016 pending on the file of the IInd Additional Civil Judge (Junior Division) and JMFC Court, Maddur, Mandya District. The alleged suicide is of a person who was working as a driver of a Special Land Acquisition Officer, who is a public servant and against whom serious and grave allegations of amassing wealth disproportionate to the known sources of income were made by the deceased. The suicide note contains a detailed account of the role of the accused in the events which led to the deceased committing suicide. These are matters of investigation and possibly trial. The High Court stalled the investigation by granting an interim order of stay. If the investigation had been allowed to proceed, there would have been a revelation of material facts which would aid in the trial, for the alleged offence against the second respondent.”

15.2. The Apex Court in the case of **SHAKUNTALA DEVI v. STATE OF UTTAR PRADESH**³, has held as follows:

" "

8. The most relevant statement for consideration is that of PW-3, Sandeep Kumar, younger brother of the deceased who was aged around 17 years at the time of incident and was with the deceased in the days leading up to the incident. He has stated that on 01.05.1998, he had accompanied his deceased sister to her matrimonial home and stayed with her for the following days. It has been stated by him that on the day of the incident, in the forenoon of 04.05.1998, his deceased sister had cooked rice and the appellant abused the deceased about the way the rice was cooked, then threw the food cooked by the deceased. Thereafter, on the same day again at about 4.30/5.00 p.m., the appellant-accused abused the deceased. At the time, there was no one else in the house except PW-3, the deceased and the accused. Thereafter, PW-3 was sent by the accused to call Raju. When PW-3 came back to her sister's house, he saw that the accused was shouting that her daughter-in-law, i.e. the deceased, had consumed something. Then, the appellant along with three other persons carried the deceased to the hospital while PW-3 was asked to stay back at the house and was not allowed to accompany his sister. PW-3 further deposed that when his brother-in-law and other persons came back from the hospital, they told him that his sister has died.

9. It has been noted by the Trial Court that this young witness of 17 years has narrated the entire facts in a very natural way. This fact has not gone unnoticed by us as well as that PW-3 has given an account of events in a very natural manner that does not seem exaggerated or untruthful in any manner. In fact, the said witness has also

³**2025 SCC OnLine SC 952**

been very honest about his lack of knowledge regarding the administration of poison to his sister and has clearly stated that he was not an eyewitness to the exact act and, thus, has made no statement unnecessarily alleging that the accused herself had administered such poison to the deceased which caused her death. There is an element of honesty and fairness in PW-3's statement throughout which lends it much credibility.

10. Additionally, it must be noted that on a conjoint reading of the statements of PW-1 and PW-2 as well as the FIR wherein PW-1 was the complainant, it becomes apparent that the family members of the deceased have been very precise in their allegations against the appellant. Beginning from the point of registration of the FIR and throughout the course of trial, it has been stated across that it was solely the mother-in-law of the accused, i.e. the appellant herein, who used to physically and verbally abuse the deceased with regard to demand for dowry. The specific demand that was made by the accused time and again has also remained the same throughout all the statements. It is one of the rare cases where the complainant has displayed honesty while making the allegations and has not unnecessarily implicated other family members of the husband of the deceased by making omnibus allegations against all of them, which is usually the adopted tactic in cases of similar nature. Even the husband of the deceased has not been roped in as a co-accused. This reflects on the overall conduct of the prosecution, which has been unusually fair and honest and, in the facts and circumstances of the case, there is no reason to disbelieve the prosecution story.

11. The jurisprudence regarding the offence of abetment to suicide under Section 306 of the IPC is settled that the offence requires an active act or omission which led the deceased to commit suicide, and this act or omission must have been intended to push the deceased into committing suicide. The facts

of the case make it abundantly clear that the deceased was repeatedly tortured and abused by the accused on account of dowry demand to the extent that the deceased had to return to her parental home seeking refuge. It was only on the assurance of her parents that the deceased went back to her matrimonial home hoping that the events would take an upturn once her parents have returned from the wedding and settle the matter of dowry with the appellant-accused. However, the abuses hurled at the deceased by the appellant on the day of the incident, i.e. 04.05.1998, unfortunately acted as a straw that broke the camel's back and led her to committing suicide. Therefore, given the factual matrix, the guilt of the appellant under Section 306 of the IPC has been proved beyond reasonable doubt."

(Emphasis supplied at each instance)

The Apex Court in the afore-quoted judgments right from **RAJEEV KOURAV** to **SHAKUNTALA DEVI** has clearly delineated what would amount to ingredients of abetment for it to draw the offence under Section 306 of the IPC, which would be abetment to suicide. The Apex Court holds that the offence requires an active act or omission which led the deceased to commit suicide. The narration hereinabove would clearly indicate that the acts of all the accused put together led to a decision by the brother of the complainant to end his life. If this would not amount to abetment,

goadings or being proximate to the commission of suicide, this Court fails to consider what can become a classic illustration *albeit, prima facie*.

16. Insofar as the judgments relied on by the learned counsel for the petitioners, all of those are rendered *qua* the facts obtaining in those cases. It is trite law that judgments are not Euclid's theorem to be blindly followed. They are rendered on the facts obtaining in each of those cases. Therefore, the law that is laid down should be seen in the light of the facts obtaining therein and if the facts obtaining in the case at hand are noticed, they *prima facie* make out the ingredients of abetment to suicide. In that light there is no warrant of interference in any of these cases. It is for the accused in these cases to come out clean in a full-blown trial.

17. The petitions lacking in merit, stand ***rejected***.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

nvj
CT:MJ